

COMMITTEE
ON
GOVERNMENT ASSURANCES
(2012-2013)

(FIFTEENTH LOK SABHA)
TWENTY SIXTH REPORT

REQUESTS FOR DROPPING OF
ASSURANCES

Presented to Lok Sabha on....., 2013



LOK SABHA SECRETARIAT
NEW DELHI

March, 2013/Phalguna, 1934 (Saka)

CONTENTS

	<u>PAGE</u>
Composition of the Committee (2012-2013)	(iii)
Introduction	(iv)
Report	1-4
Appendices-I to XVIII	

Requests for dropping of Assurances (Acceded to)

I.	(i) USQ No. 2978 dated 13.12.2005 regarding Tele Education (ii) USQ No. 4901 dated 23.05.2006 regarding Distance Education Council, IGNOU (iii) USQ No. 3859 dated 19.12.2006 regarding On-line Education for Students (iv) SQ No. 86 dated 04.03.2008 (Supplementary by Shri Iqbal Ahmed Saradgi, M.P. regarding Statutory Body for Higher Education and (v) USQ No. 119 dated 17.02.2009 regarding Standard of Distance Education.	5-15
II.	(i) Unstarred Question No. 4355 dated 07.05.2007 regarding Restructuring of Brahmaputra Board, (ii) Unstarred Question No. 597 dated 24.11.2011 regarding Restructuring of Brahmaputra Board.	16-20
III.	(i) USQ No. 1165 dated 30.11.2005 regarding Amendment of Prevention of Corruption Act, 1988, (ii) USQ No. 5514 dated 16.05.2007 regarding Prevention of Corruption Act, (iii) USQ No. 5645 dated 07.09.2011 regarding Amendment in Anti-Corruption Act, 1988.	21-26
IV.	Unstarred Question No. 3268 dated 15.04.2008 regarding Rehabilitation of Victims of Gujarat Riots.	27-29
V.	Point raised by Shri kharabela Swain, M.P. 23.10.2008 regarding National Waterway (Talcher-Dhamra stretch of rivers, Geonkhali-Charbatia stretch of East Coast Canal, Charbatia-Dhamra stretch of Matai river and Mahanadi Delta Rivers) Bill.	30-31
VI.	Unstarred Question No. 2384 dated 15.12.2008 regarding Development of Indigenous IJT.	32-33
VII.	Unstarred Question No. 635 dated 08.07.2009 regarding Renuka Dam Project.	34-37

VIII.	Starred Question No. 10 dated 19.11.2009 regarding Aviation Infrastructure.	38-45
IX.	Unstarred Question No. 5368 dated 28.04.2010 regarding National Register of Martyrs.	46-48
X.	(i) Unstarred Question No. 2060 dated 05.08.2010 regarding National Gas Highway Development Authority, (ii) Unstarred Question No. 4306 dated 19.08.2010 regarding Setting up of National Gas Highway.	49-52
XI.	Unstarred Question No. 5160 dated 27.08.2010 regarding Shortage of Gas.	53-58
XII.	Unstarred Question No. 1299 dated 16.11.2010 regarding Expressway Projects.	59-60
XIII.	Unstarred Question No. 2645 dated 25.11.2010 regarding Launching of Radio-Frequency Identification System.	61-62
XIV.	Unstarred Question No. 3029 dated 29.11.2010 regarding Purchase of ATGM.	63-64
XV.	Unstarred Question No. 3982 dated 03.12.2010 regarding Power Project H. P.	65-66
XVI.	Unstarred Question No. 2466 dated 10.03.2011 regarding National Rural Development Training Authority.	67-69
XVII.	Starred Question No. 164 dated 11.08.2011 (Supplementary by Shri Jitender Singh Bundela, M.P. regarding Wasteland Development Programme.	70-79
XVIII.	Unstarred Question No. 5513 dated 06.09.2011 regarding C&AG Report on CWG.	80-81

Appendix – XIX to XX

XIX.	Minutes of the Sitting of the Committee held on 14 January, 2013.	82-85
XX.	Minutes of the Sitting of the Committee held on 06 March, 2013	86-87

COMPOSITION OF THE COMMITTEE ON GOVERNMENT ASSURANCES*

(2012 - 2013)

Shrimati Maneka Gandhi - Chairperson

MEMBERS

2. Shri Anandrao Adsul
3. Shri Rajendra Agrawal
4. Shri Hansraj G. Ahir
5. Dr. Rattan Singh Ajnala
6. Shri Kantilal Bhuria
7. Shri Jayant Chaudhary
8. Shri Gurudas Das Gupta
9. Shri Bijoy Handique
10. Shri Badri Ram Jakhar
11. Sardar Sukhdev Singh Libra
12. Shri Anjan Kumar M. Yadav
13. Shri Nama Nageswara Rao
14. Rajkumari Ratna Singh
15. Dr. M. Thambidurai**

SECRETARIAT

- | | | | |
|----|----------------------|---|----------------------|
| 1. | Shri P. Sreedharan | - | Additional Secretary |
| 2. | Shri U.B.S. Negi | - | Director |
| 3. | Shri T.S. Rangarajan | - | Additional Director |
| 4. | Shri Kulvinder Singh | - | Committee Officer |

* The Committee was constituted w.e.f. 23 September, 2012 *vide* Para No. 4552 of Lok Sabha Bulletin Part-II dated 18 October, 2012.

** Nominated to the Committee *vide* Para No.4625 of Lok Sabha Bulletin Part-II dated 16 November, 2012.

INTRODUCTION

I, the Chairperson of the Committee on Government Assurances, having been authorized by the Committee to submit the Report on their behalf, present this Twenty Sixth Report of the Committee on Government Assurances.

2. The Committee (2012-2013) at their sitting held on 14 January, 2013 considered Memoranda Nos. 2 to 41 containing requests received from the Ministries/Departments for dropping of pending assurances and decided to drop 18 assurances.

3. At their sitting held on 06 March, 2013 the Committee (2012-2013) considered and adopted their Twenty Sixth Report.

4. The Minutes of the aforesaid sittings of the Committee form part of this report.

5. For facility of reference and convenience, the observations and recommendations of the Committee have been printed in bold letters in the Report.

NEW DELHI;

06 March, 2013

Phalguna 15, 1934 (Saka)

MANEKA GANDHI
CHAIRPERSON

COMMITTEE ON GOVERNMENT ASSURANCES

REPORT

While replying to Questions in the House or during discussions on Bills, Resolutions, Motions, etc., Ministers sometimes give assurances, undertakings or promises either to consider a matter, take action or furnish information to the House at some later date. An assurance is required to be implemented by the Ministry concerned within a period of three months. Where a Ministry is unable to implement the assurances within the prescribed period of three months, they are required to seek extension of time. In case, the Ministry finds it difficult to implement the assurances on one ground or the other, they are required to request the Committee on Government Assurances to drop the assurances and such requests are considered by the Committee on merits and decisions taken to drop an assurance or otherwise.

2. The Committee on Government Assurances (2012-13) considered the following requests received from Ministries/Departments for dropping of assurances at their sitting held on 14 January, 2013:-

SQ/USQ No. & Date	Ministry	Subject in Brief
(i) USQ No. 2978 dated 13.12.2005 (ii) USQ No. 4901 dated 23.5.2006 (iii) USQ No. 3859 dated 19.12.2006 (iv) SQ No. 86 dated 04.3.2008 (Supplementary by Shri Iqbal Ahmed Saradagi, (M.P.) (v) USQ No. 119 dated 17.2.2009	Human Resource Development	Tele Education Distance Education Council, IGNOU On-line Education for Students Statutory Body for Higher Education Standard of Distance Education (Appendix-I)

(i) USQ No. 4355 dated 7.5.2007 (ii) USQ No. 597 dated 24.11.2011	Water Resources	Restructuring of Brahmaputra Board Restructuring of Brahmaputra Board (Appendix-II)
(i) USQ No. 1165 dated 30.11.2005 (ii) USQ No. 5514 dated 16.5.2007 (iii) USQ No. 5645 dated 07.9.2011	Personnel, Public Grievances and Pensions	Amendment of Prevention of Corruption Act, 1988 Prevention of Corruption Act Amendment in Anti- Corruption Act, 1988 (Appendix-III)
USQ No. 3268 dated 15.4.2008	Home Affairs	Rehabilitation of Victims of Gujarat Riots (Appendix-IV)
Point raised by Shri Kharabela Swain, M.P. on 23.10.2008	Shipping	National Waterway (Talcher-Dhamra stretch of rivers, Geonkhali-Charbatia stretch of East Coast Canal, Charbatia-Dhamra stretch of Matai river and Mahanadi Delta Rivers) Bill (Appendix-V)
USQ No. 2384 dated 15.12.2008	Defence	Development of Indigenous IJT (Appendix-VI)
USQ No. 635 dated 8.7.2009	Water Resources	Renuka Dam Project (Appendix-VII)
SQ No. 10 dated 19.11.2009	Civil Aviation	Aviation Infrastructure (Appendix-VIII)
USQ No. 5368 dated 28.4.2010	Culture	National Register of Martyrs (Appendix-IX)
(i) USQ No. 2060 dated 5.8.2010 (ii) USQ No. 4306	Petroleum and Natural Gas	National Gas Highway Development Authority Setting up of National Gas

dated 19.8.2010		Highway (Appendix-X)
USQ No. 5160 dated 27.8.2010	Power	Shortage of Gas (Appendix-XI)
USQ No. 1299 dated 16.11.2010	Road Transport & Highways	Expressway Projects (Appendix-XII)
USQ No. 2645 dated 25.11.2010	Petroleum and Natural Gas	Launching of Radio- Frequency Identification System (Appendix-XIII)
USQ No. 3029 dated 29.11.2010	Defence	Purchase of ATGM (Appendix-XIV)
USQ No. 3982 dated 3.12.2010	Power	Power Project H.P. (Appendix-XV)
USQ No. 2466 dated 10.3.2011	Rural Development	National Rural Development Training Authority (Appendix-XVI)
SQ No. 164 dated 11.8.2011 (Supplementary by Shri Jitender Singh Bundela, M.P.	Rural Development	Wasteland Development Programme (Appendix-XVII)
USQ No. 5513 dated 6.9.2011	Youth Affairs and Sports	C&AG Report on CWG (Appendix-XVIII)

3. The details of the assurances arising out of the replies and the reason(s) advanced for dropping of assurances are given in Appendix-I to XVIII.

4. After having considered the grounds cited by the Ministries/Departments, the Committee were convinced and decided to drop the aforesaid assurances.

5. The Minutes of the sitting of the Committee, whereunder the decision to drop the assurances were taken, are given in Appendix-XIX.

NEW DELHI;

06 March, 2013

Phalguna 15, 1934 (Saka)

MANEKA GANDHI
CHAIRPERSON
COMMITTEE ON GOVERNMENT ASSURANCES

Appendix-I
(vide Para 3 of the Report)

[i] DISTANCE EDUCATION

Subject: Request for dropping of assurances given in replies to:-

- (i) Unstarred Question No. 2978 dated 13 December, 2005 regarding "Tele Education." (Annexure-I).
- (ii) Unstarred Question No. 4901 dated 23 May, 2006 regarding "Distance Education Council, IGNOU." (Annexure-II).
- (iii) Unstarred Question No. 3859 dated 19 December, 2006 regarding "On-Line Education for Students." (Annexure-III).
- (iv) Supplementary to Starred Question No. 86 dated 4 March, 2008 by Shri Iqbal Ahmed Saradgi, MP regarding "Statutory Body for Higher Education." (Annexure-IV). and
- (V) Unstarred Question No. 119 dated 17 February, 2009 regarding "Standard of Distance Education." (Annexure-V).

The above mentioned questions were addressed by several M.Ps. to the Minister of Human Resource Development. The contents of the Questions/Supplementary Questions along with the replies of the Ministers are as given in Annexures I to V.

2. The replies to the above questions were treated as assurances by the Committee and required to be implemented by the Ministry of Human Resource Development within three months from the date of the replies but the assurances are yet to be implemented. The Ministry has sought extension of time upto 31 December, 2012 to fulfill the assurances.

3. The Ministry of Human Resource Development vide O.M. No. 13-14/2005-DL, 13-16/2006-DL, 9-4/2007-DL, 9-6/2008-DL all dated 24 April, 2012 have requested to drop the assurances on the following grounds:-

"That for fulfillment of these assurances, Department initiated proposal for formulation of Distance Education Council as statutory Body but before its finalization, Government of India (Ministry of Human Resource Development) introduced Higher Education and Research Bill in the Winter Session, 2011 which provides for National Commission for Higher Education and Research (NCHER). In the Bill, DEC/UGC/AICTE will be subsumed in the NCHER, hence it was felt that there is now no need of separate legislation on regulation of Distance Education."

4. In view of the above, the Ministry, with the approval of Minister of State (HRD), have requested to drop the above assurance.

GOVERNMENT OF INDIA
MINISTRY OF HUMAN RESOURCE DEVELOPMENT
LOK SABHA UNSTARRED QUESTION NO. 2978
ANSWERED ON 13.12.2005

TELE EDUCATION

2978. SHRI PARSURAM MAJHI
SHRI RAVI PRAKASH VERMA
SHRI SHIVAJI ADHALRAO PATIL

Will the Minister of Human Resource Development be pleased to state:-

- (a) whether there is any proposal to set up an Independent Authority to control and monitor all forms of open education to improve quality of school education as reported in The Hindu dated 20th November, 2005;
- (b) if so, the details thereof;
- (c) the steps taken by the Government in this regard;
- (d) the time by which the independent authority is likely to be set up;
- (e) whether Government has a proposal to promote tele education in the country;
- (f) if so, the details thereof; (g) whether the Distance Education Council is also proposed to be given autonomy; and (h) if so, the steps taken by the Government in this regard?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI M.A.A. FATMI)

(a) to (d) No Sir. There is no formal proposal to set up an Independent Authority to control and monitor all forms of open education to improve quality of school education.

(e) & (f) According to the information furnished by Indira Gandhi National Open University (IGNOU), Educational Satellite launched in collaboration with ISRO on 21.9.2004 will be utilized for providing primary, secondary, tertiary, teacher and technical education. IGNOU is already using satellite supported video interactive system, FM Radio, extended C-band facilities to promote tele-education under Gyan Vani and Gyan Darshan. Onlie education is also being provided and 131 interactive satellite terminals are in place through which two-way communication between the teacher and the taught takes place.

(g) & (h) The Government has not yet taken a decision in this.

GOVERNMENT OF INDIA

MINISTRY OF HUMAN RESOURCE DEVELOPMENT

LOK SABHA UNSTARRED QUESTION NO. 4901

ANSWERED ON 23.05.2006

DISTANCE EDUCATION COUNCIL, IGNOU

4901. SHRI MAHESH KANODIA
SHRI BHUPENDRA SINH SOLANKI

Will the Minister of Human Resource Development be pleased to state:-

(a) whether the Distance Education Council IGNOU is a statutory body of the Government of India;

(b) if so, the details thereof;

(c) the number of courses/programmes of the various universities approved by the Distance Education Council since 1995;

(d) the list of universities/institutions whose B.Ed, course has been approved by Distance Education Council, IGNOU;

(e) the number of intake of students of Open Distance Learning System of the approved universities including IGNOU, university-wise;

(f) whether there is any proposal to make Distance Education Council as an independent body to look after the Open Distance Learning (ODL) system of the country; and

(g) if so, the details thereof?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT
(SHRI M.A.A. FATMI)

(a) & (b) The Distance Education Council is a statutory authority created under Indira Gandhi National Open University Act, 1985 to monitor, coordinate and strengthen the standards of education offered through Open Distance Learning system. Statute 28 of IGNOU Act, 1985, which deals with Distance Education Council, was made by the Board of Management of IGNOU at its meeting held in the month of July, 1991 and it also received approval of the Visitor.

(c) The number of courses/programmes of various Universities approved by Distance Education Council since 1995 is given in the Annexure.

(d) & (e) The Universities/institutions whose B.Ed, course has been approved by Distance Education Council (DEC) alongwith intake of students is as under:-

Name of the University	Intake
i) Indira Gandhi National Open University, New Delhi.	16782
ii) Dr. B.R. Ambedkar Open University, Hyderabad.	500
iii) Tamil Nadu Open University, Chennai.	500
iv) UP Rajarshi Tandon Open University, Allahabad.	500
v) M.P. BhojOpen University, Bhopal.	500
vi) Sri Padmavati Manila Vishwavidyalayam, Tirupati.	500
vii) Sri Venkateshwara University, Tirupati.	500
viii) Panjab University, Chandigarh.	500
ix) Gauhati University, Guwahati.	500
x) Kumaun University, Nainital	0

(f) & (g) The Government has not taken any decision in this regard.

Annexure

Annexure referred to in reply to part (c) of the Lok Sabha Unstarred question No. 4901 for reply on 23.5.2006 asked by Shri Mahesh Kanodia and Slid Bhupendrasinh Solanki, **MPs**

List of Programmes approved by Distance Education Council

S.No.	Name of the University	Name of the Programmes
1.	Jadavpur University, Kolkata, West Bengal	1. M.Tech-IT (Courseware Engineering) and PGDMWT
2.	Sri Padmavati Manila Vishwavidyalam, Tirupati, A.P.	2. B.Ed
3.	S.V. University, Tirupati	3. B.Ed
4.	Tamil Nadu Open University, Chennai	4. B.Ed
a,	MP Bhoj Open University, Bhopal	5. B.Ed
6.	UP Rajarshi Tandon Open University, Allahabad	6, B.Ed
	Babasaheb Ambedkar Open University, Ahmedabad	7. B.Ed
8.	DOEACC Society, New Delhi	8. B Level Programme
9.	Panjab University, Chandigarh	9. B.Ed
10.	Symbiosis Institute of Distance Learning, Pune	10. Post Graduate Diploma in Business Administration.
		11. Post Graduate Diploma in Human Resource Management.
		12. Post Graduate Diploma in International Business.
		13. Post Graduate Diploma in Information Technology.
		14. Post Graduate Diploma in Insurance Management.
		15. Corporate Post Graduate Diploma in Business Administration.
11.	Narsee Monjee Institute of Management Studies, Mumbai	16. Diploma in Business Management
		17. Diploma in Marketing Management.
		18. Diploma in Finance Management
		19. Diploma in Human Resource Management.
		20. Post Graduate Diploma in Business Management.

		<p>21. Post Graduate Diploma in Marketing Management.</p> <p>22. Post Graduate Diploma in Finance Management.</p> <p>23. Post Graduate Diploma in Human Resource Management.</p> <p>24. Advanced Diploma in Supply Chain Management.</p> <p>25. Advanced Diploma in International Trade Management.</p> <p>26. Advanced Diploma in Banking & Management.</p>
12.	Kumaun University, Nainital	<p>27. Bachelor of Arts(B.A.)</p> <p>28. Bachelor of Commerce (B.Com)</p> <p>29. Bachelor of Science (B.Sc)</p> <p>30. Bachelor of Education (B.Ed)</p> <p>31. Bachelor of Tourism Studies (BTS)</p>
13.	Rajiv Gandhi University, Itanagar	<p>32. B.A. (History)</p> <p>33. B.A. (Political Science)</p>
14.	Central Institute of English and Foreign Languages, Hyderabad	<p>34. Post Graduate Certificate in Teaching English.</p> <p>35. Post Graduate Diploma in Teaching English.</p>
15.	Gauhati University, Guwahati	36. B.Ed
16.	Magadh University	37. Bachelor of Library and Information Science (BLISc).

GOVERNMENT OF INDIA

MINISTRY OF HUMAN RESOURCE DEVELOPMENT

LOK SABHA UNSTARRED QUESTION NO. 3859

ANSWERED ON 19.12.2006

ON-LINE EDUCATION FOR STUDENTS

3859. SHRI RASHEED MASOOD

Will the Minister of Human Resource Development be pleased to state:-

(a) Whether the Government proposes to legalise on-line education in the interest of the students willing to get foreign degrees sitting in their homes ;

(b) If so, the details thereof ;

(c) Whether the Government proposes to enact a law for monitoring the entire procedure prior to granting approval ; and

(d) If so, the time when it is likely to be enacted ?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT

(SMT. D. PURANDESWARI)

(a)to(d) A proposal is under consideration to establish a statutory authority for the promotion and coordination of the open and distance education system, which includes on-line education, and for determination and maintenance of standards thereto and other connected matters.

GOVERNMENT OF INDIA

MINISTRY OF HUMAN RESOURCE DEVELOPMENT

LOK SABHA STARRED QUESTION NO. 86

ANSWERED ON 04.03.2008

STATUTORY BODY FOR HIGHER EDUCATION

*86. SHRI RASHEED MASOOD

Will the Minister of Human Resource Development be pleased to state:-

(a) whether, in an effort to regulate distance and online education courses in India, the Government proposes to set up a statutory body that will also monitor courses being provided by the foreign Universities/Colleges through internet;

(b) if so, whether the Ministry has prepared a draft bill to provide legal backing to the Distance Education Council; and

(c) if so, the time by when a final decision in this regard is likely to be taken?

ANSWER

MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI ARJUN SINGH)

(a) to (c): A proposal, to establish an independent statutory body for promotion, coordination, determination and regulation of standards in the open and distance education system, which includes on-line education, is in an advanced stage of consideration. This Statutory body is also proposed to be empowered to regulate the entry and operation of foreign distance education providers.

During discussion, Shri Iqbal Ahmed Saradgi, MP raised the following Supplementary Question:-

"The students have given representations from time to time that they have some grievances about not providing the certificates; recognition not being given to their certificates in other Universities, etc. Is there any proposal with the Government so that these are accepted in almost all the Universities throughout the country?"

In reply, the Minister of Human Resource Development stated as follows:-

"However, the 172nd Report of the Standing Committee on Human Resource Development has suggested or recommended the formation of the DEC, which is under consideration."

GOVERNMENT OF INDIA

MINISTRY OF HUMAN RESOURCE DEVELOPMENT

LOK SABHA UNSTARRED QUESTION NO. 119

ANSWERED ON 17.02.2009

STANDARD OF DISTANCE EDUCATION

119. SHRI ADHIR CHOUDHURY

Will the Minister of Human Resource Development be pleased to state:-

(a) whether the Government has formulated any concrete proposal/scheme to improve the standard of distance education in the country,

(b) if so, the details and salient features thereof;

(c) the time by which the said scheme is likely to be implemented, and

(d) the details of funds allocated for this purpose during each of the last three years and in the current year ?

ANSWER

MINISTER OF THE STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT
(SMT. D. PURANDESWARI)

(a) to (d) A proposal to establish the Distance Education Council, as a statutory authority, to coordinate, maintain and regulate the standards of education through distance mode is under consideration.

Appendix-II
(vide Para 3 of the Report)

[ii] RESTRUCTURING OF BRAHMAPUTRA BOARD

Subject: Request for dropping of assurances given in replies to:-

- (i) Unstarred Question No. 4355 dated 7 May, 2007 regarding "Restructuring of Brahmaputra Board." (Annexure-I). and
- (ii) Unstarred Question No. 597 dated 24 November, 2011 regarding "Restructuring of Brahmaputra Board." (Annexure-II).

On 7 May, 2007, Dr. Arun Kumar Sarma, M.P., addressed an Unstarred Question No. 4355 and on 24 November, 2011 S/Shri Nripendra Nath Roy and Narahari Mahato, M.Ps. addressed an Unstarred Question No. 597 to the Minister of Water Resources. The text of the questions alongwith the replies of the Minister are as given in the Annexure-I and Annexure-II.

2. The replies to the question were treated as assurances by the Committee and required to be implemented by the Ministry of Water Resources within three months from the date of the replies. The assurances are yet to be implemented. The Ministry have sought extension of time upto 28 February, 2012 to fulfill the assurances.

3. The Ministry of Water Resources vide O.M. Nos. 11013/1/2007-B&B/2161-63 and 11/1/2012-B&B/2164-66 both dated 3 August, 2012 have requested to drop the assurances on the following grounds:-

"That as restructuring and amendment of Brahmaputra Board Act, 1980 are under consideration in this Ministry, in this connection, a Nodal Group was constituted under the Chairmanship of Chairman, Central Water Commission (CWC) by Ministry of Water Resources for revamping of Brahmaputra Board. The Nodal Group submitted the report in December, 2011. After that a policy document outlining the restructuring of Brahmaputra Board as Basin Level Authority has been framed for circulation to all North East States and West Bengal for obtaining their comments. As such, the process of amendment of the Act is likely to take time. All efforts are being made to expedite the amendment of the Act. However, no fixed time frame could be worked out for the purpose.

As the amendment of the Brahmaputra Board Act, 1980 is under process and being a policy matter, the matter will involve consultation with the Central Government Organization/Planning Commission/ State Governments and the other important agencies like CWC etc. and is likely to take considerable time. Therefore, it would not be appropriate to keep the matter pending for a long time."

4. In view of the above, the Ministry, with the approval of the Minister of State for Water Resources, have requested to drop the above assurances.

5. In this connection it is submitted that the Committee took oral evidence of the representatives of the Ministry of Water Resources regarding pending assurances and accordingly presented 21st Report in the Lok Sabha on 16 May, 2012 strongly recommending *inter-alia* that the Ministry of Water Resources should gear up their machinery and persuade the constituent North-Eastern States, to reach at a consensus at the earliest so that the restructuring plan of Brahmaputra Board could see the light of the day and the Government will take proactive action in the matter, so as to ensure the implementation of the assurances.

GOVERNMENT OF INDIA

MINISTRY OF WATER RESOURCES

LOK SABHA UNSTARRED QUESTION NO. 4355

ANSWERED ON 07.05.2007

RESTRUCTURING OF BRAMHAPUTRA BOARD

4355. DR. ARUN KUMAR SARMA

Will the Minister of Water Resources be pleased to state:-

to the reply given to Unstarred Question No.801 dated Dec.06, 2004 and state:

- (a) whether the Brahmaputra Board has since been restructured ;
- (b) if so, the details thereof;
- (c) the manpower and institutional break-up finalized as well as additional power or autonomy granted to upgrade the board to an effective functional entity;
- (d) if not, reasons for the inordinate delay and when it is targeted for execution; and
- (e) the salient features of the master plan prepared for flood moderation and river training with outlays, allocation and achievements made so far?

ANSWER

MINISTER OF THE STATE IN THE MINISTRY OF WATER RESOURCES
(SHRI JAI PRAKASH NARAYAN YADAV)

(a) to (d) The earlier proposal referred to in reply to Unstarred Question No.801 dated Dec.06, 2004 was for internal restructuring of Brahmaputra Board. The action for restructuring of Brahmaputra Board was initiated in the Ministry and Recruitment Rules for promotion to the posts of Chief Engineers and Assured Career Progression (ACP) cases of Junior Engineers were finalized. As regards Cadre Review proposal, it is proposed to restructure the Brahmaputra Board by an amendment of the existing Brahmaputra Board, Act, 1980. A proposal for amendment of the said Act is under formulation in consultation with the concerned Ministries/ Departments and authorities/agencies.

Thereafter, a bill seeking amendment of the Act will be brought up before the Parliament. After the said bill has been passed, the amended Act will be notified in the official Gazette and the Board will be restructured accordingly. As this is a time consuming process, the target for execution of the provisions of the amended Act will depend on the final passing of the Bill by the Parliament.

(e) In the Master Plan prepared by Brahmaputra Board, detailed studies of the river system of the basin, hydro-meteorology, analysis of hydrological data, geology, climate, socioeconomic status, population (human & livestock), urban development, forests, industries and transport, food and its impact and overall water resource development are carried out and different measures for control of flood and bank erosion and improvement of drainage giving due regard to other beneficial purposes are recommended. The recommendations consist of structural as well as non-structural measures. The structural measures include short term as well long term measures.

The Board has taken up execution of the schemes for flood moderation and river training works recommended in the Master plans. These include Harang Drainage Development Scheme, Protection of Majuli Islands, Avulsion of Brahmaputra at Dholla Hatighuli, Barbhag Drainage Development Scheme and Pagladiya Dam project. An outlay of Rs. 646.12 crores was provided during X th plan, against which, an amount of Rs.74.80 crores was spent on these projects.

The achievements made so far include execution of Anti-erosion schemes, Embankments, Drainage Development Schemes, setting up of North Eastern Hydraulic and Allied Research Institute (NEHARI), carrying out of Geo- morphological and allied studies of the river Brahmaputra etc.

GOVERNMENT OF INDIA
MINISTRY OF WATER RESOURCES
LOK SABHA UNSTARRED QUESTION NO. 597
ANSWERED ON 24.11.2011
RESTRUCTURING OF BRAMHAPUTRA BOARD

597. SHRI NRIPENDRA NATH ROY
SHRI NARAHARI MAHATO

Will the Minister of Water Resources be pleased to state:-

- (a) whether any plan to restructure the Brahmaputra Board has been implemented by the Government;
- (b) if so, the details thereof;
- (c) the manpower and institutional break up finalized as well as additional power or autonomy granted to upgrade the Board to an effective functional entity; and
- (d) if not, the reasons for delay; and
- (e) the expected time by which it is likely to be restructured?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES & MINORITY AFFAIRS (SHRI VINCENT H. PALA)

(a) No. Sir.

(b) Does not arise.

(c) to (e) The proposal for restructuring of Brahmaputra Board is under process and will be finalized in consultation with the concerned Central Government Ministries/Department and the State Governments. After finalization of the proposal, a bill seeking amendment of the Act will be brought up before the Parliament. Subsequently, the amended Act will be notified in the official Gazette and the Board will be restructured accordingly. Moreover, the restructuring of Brahmaputra Board will depend on passing of the bill by the parliament.

Appendix-III
(vide Para 3 of the Report)

[iii] AMENDMENT IN ANTI-CORRUPTION ACT, 1988

Subject: Request for dropping of assurances given in replies to:-

- (i) Unstarred Question No. 1165 dated 30 November, 2005 regarding "Amendment of Prevention of Corruption Act, 1988." (Annexure-I)
- (ii) Unstarred Question No. 5514 dated 16 May, 2007 regarding "Prevention of Corruption Act." (Annexure-I). and
- (iii) Unstarred Question No. 5645 dated 7 September, 2011 regarding "Amendment in Anti-corruption Act, 1988." (Annexure-II).

The above mentioned questions were addressed by several Members to the Prime Minister. The contents of the question along with the replies of the Minister are as given in Annexures I to III.

2. The replies to above questions were treated as assurances by the Committee and required to be implemented by the Ministry of Personnel, Public Grievances and Pensions within three months from the date of the replies but the assurances are yet to be implemented. The Ministry has sought extension of time upto 15 May, 2012 to fulfill the assurances.

3. The Ministry of Personnel, Public Grievances and Pensions vide O.M. No. 362/1/2007-AVD-III dated 21 May, 2012 requested to drop the assurances on the following grounds:-

"That a comprehensive proposal for amendment to the Prevention of Corruption Act, 1988 has been considered in consultation with the Ministry of Law and Justice. In its meeting held on 8.8.2008, the Cabinet has approved the proposals for amendment in the Prevention of Corruption Act, 1988. Accordingly, "The Prevention of Corruption (Amendment) Bill, 2008" was introduced in the Lok Sabha and it was passed by the Lok Sabha on 23.12.2008; but the Bill could not be passed in the Rajya Sabha and it lapsed with the dissolution of the XIVth Lok Sabha.

In this regard, it is informed that the Government is yet to take a decision for amending the Prevention of Corruption Act, 1988. With the introduction of Prevention of Corruption (Amendment) Bill, 2008 the Assurance can be said to have been fulfilled. However, this Department continued to seek extension of time for fulfillment of the Assurance from the Lok Sabha Secretariat (Committee on Government Assurances) on account of the fact that question of ratification of United Nations Convention against Corruption (UNCAC) and also a proposal for incorporating provisions for attachment of ill-gotten property of corrupt public servants in the P.C. Act were under consideration of the Government. Subsequently, Government has introduced the Prevention of Bribery of Foreign Public Officials and Officials of Public International Organization Bill, 2011 in order to meet its obligations upon ratification of the UNCAC by India. As regards attachment/confiscation of ill-gotten assets of corrupt public servants, Government has recently introduced the Prevention of Money Laundering Act, 2002 (PMLA) Amendment Bill, 2011 under which offences under the Prevention of Corruption Act, will be predicate offences under the PMLA without any minimum threshold limit. Thus, both the above issues have been addressed through separate Bills introduced in the Parliament.

Since with the introduction of Prevention of Corruption (Amendment) Bill, 2008, the Assurance stands fulfilled, the Lok Sabha Secretariat (Committee on Government Assurances) is requested to consider the above Assurance to be dropped."

4. In view of the above, the Ministry, with the approval of Minister of State (PP), have requested to drop the above assurance.

GOVERNMENT OF INDIA
MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA UNSTARRED QUESTION NO. 1165
ANSWERED ON 30.11.2005
AMENDMENT OF PREVENTION OF CORRUPTION ACT, 1988

1165. SHRI K.C. PALANISAMY

Will the Minister of Prime Minister be pleased to state:-

(a) whether the Government has any proposal to amend the existing Prevention of Corruption Act, 1988; and

(b) if so, the details thereof and the reasons therefor?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS.
(SHRI SURESH PACHOURI)

(a): Yes, Sir.

(b): The Government is examining various suggestions to improve the effectiveness of the Prevention of Corruption Act, 1988, through appropriate amendment, where considered necessary.

GOVERNMENT OF INDIA

MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS

DEPARTMENT OF PERSONNEL AND TRAINING

LOK SABHA UNSTARRED QUESTION NO. 5514

ANSWERED ON 16.05.2007

PREVENTION OF CORRUPTION ACT

5514. SHRI ASADUDDIN OWAISI

Will the Prime Minister be pleased to state:-

(a) whether the Hon`ble Supreme Court has recently ordered that the investigating agencies do not need the prior sanction to execute prosecution;

(b) if so, the details thereof;

(c) whether the Group of Ministers has agreed to the proposal to amend section 19 of the Prevention of Corruption Act (PCA) to widen the ambit of protection to the retired public servant;

(d) if so, whether this move is likely to adversely affect the investigating agencies;

(e) if not, the rationale behind amending the PCA; and

(f) the steps taken or proposed to be taken by the Government to ensure that cases of corruption in the country are dealt with strictly?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS.(SHRI SURESH PACHOURI)

(a) & (b): The Hon`ble Supreme Court has recently held that no sanction under section 19(1) of the Prevention of Corruption Act, 1988 is required for prosecution of a public servant who has ceased to be a public servant and/or is a public servant of different category. No sanction for prosecution is also required under Section 197 of the Cr.P.C. for acts of omission or commission of a public servant not done in the discharge of official duty.

(c) to (e): Certain proposals to amend the Prevention of Corruption Act, 1988 are under consideration.

(f): The Government has taken various steps which, inter-alia, include enactment of the Central Vigilance Commission Act, 2003, Annual Action Plan to monitor anti-corruption and vigilance activities of various Ministries/Departments encompassing preventive vigilance, surveillance and detective and punitive deterrent action. As a long-term strategy, the Government endeavors to bring more transparency into the system by various Administrative and legislative measures.

GOVERNMENT OF INDIA
MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
DEPARTMENT OF PERSONNEL AND TRAINING
LOK SABHA UNSTARRED QUESTION NO. 5645
ANSWERED ON 07.09.2011
AMENDMENT IN ANTI-CORRUPTION ACT, 1988

5645. SHRI JAYANT CHAUDHARY
SHRI PRALHAD JOSHI
SHRI ARJUN MEGHWAL

Will the Prime Minister be pleased to state:-

- (a) whether the Government proposes to amend the Anti Corruption Act, 1988 for incorporating a provision therein with a purpose of attaching the property of corrupt officers;
- (b) if so, the details of the proposed provisions;
- (c) whether the Supreme Court and the Civil Society have also demanded for making amendment in the Anti Corruption Act, 1988;
- (d) if so, the details thereof;
- (e) whether the Government proposes to bring a law on black money within the country/abroad;
- (f) if so, the details thereof;
- (g) the number of officers with whom benami property of more than Rs.100 crore have been unearthed in the raids conducted by investigating agencies during the last two years and the current year; and
- (h) the details of the action taken by the Government against the said corrupt officers, so far?
- (a) whether the Government proposes to amend the Anti Corruption Act, 1988 for incorporating a provision therein with a purpose of attaching the property of corrupt officers;
- (b) if so, the details of the proposed provisions;
- (c) whether the Supreme Court and the Civil Society have also demanded for making amendment in the Anti Corruption Act, 1988;
- (d) if so, the details thereof;
- (e) whether the Government proposes to bring a law on black money within the country/abroad;
- (f) if so, the details thereof;
- (g) the number of officers with whom benami property of more than Rs.100 crore have been unearthed in the raids conducted by investigating agencies during the last two years and the current year; and
- (h) the details of the action taken by the Government against the said corrupt officers, so far?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE
(SHRI V. NARAYANASAMY)

(a) & (b): Yes, Madam. The property of corrupt public servant is confiscated under the provisions of Criminal Law (Amendment) Ordinance, 1944 and Prevention of Money Laundering Act, 2002. However, to make the Prevention of Corruption Act, 1988 self contained and comprehensive the Government is considering incorporating the provisions for confiscation/forfeiture of property of corrupt public servants in the Prevention of Corruption Act, 1988.

(c) & (d): On 8th June, 2011, the media had reported that the Hon'ble Supreme Court has sought amendment to the Prevention of Corruption Act, 1988. These observations were reportedly made by the Supreme Court while dismissing an appeal filed by an Assistant Commissioner, Central Excise, against his conviction. However, the formal order passed by the Hon'ble Supreme Court on 8.6.2011 in the case, i.e. Criminal Appeal No. 945 of 2006 (Sat Paul vs. State of West Bengal & Anr.) does not contain any such observations.

(e) & (f): A Committee headed by the Chairman, CBDT has been constituted to examine ways to strengthen laws to curb generation of black money in India, its illegal transfer abroad and its recovery. The Committee shall examine the existing legal and administrative framework to deal with the menace of generation of black money through illegal means including inter-alia

- (i) declaring wealth generated illegally as national asset;
- (ii) enacting/amending laws to confiscate and recover such assets; and
- (iii) providing for exemplary punishment against its perpetrators.

The Committee is required to consult all stakeholders and submit its report within a period of six months.

(g) & (h): As per information provided by the CBI, it has not unearthed any case wherein benami properties of more than Rs.100 Crore have been unearthed against any officer in any case.

Appendix-IV
(vide Para 3 of the Report)

[iv] REHABILITATION OF VICTIMS OF GUJARAT RIOTS

On 15 April, 2008 S/Shri Virjibhai Thummar, and Harischandra Deoram Chavan, M.Ps., addressed an Unstarred Question No. 3268 to the Minister of Home Affairs. The text of the question along with the reply of the Minister are as given in the Annexure.

2. The reply to the question was treated as an assurance by the Committee and required to be implemented by the Ministry of Home Affairs within three months from the date of the reply but the assurance is yet to be implemented. The Ministry has sought extension of time upto 16 July, 2012 to fulfill the assurance.

3. The Ministry of Home Affairs vide O.M. No. 13013/41/2002-US(DV)(NI-I) dated 4 August, 2009 have requested to drop the assurance on the following grounds:-

"That 'Police and Public Order' being State subjects under the Constitution of India, the responsibility of registration, investigation and prosecution of crime rests with the State Governments. The Government of Gujarat, under the Commissions of Inquiry Act, 1952 set up the aforesaid Commission of Inquiry vide its Notification dated 6.3.2002. The Commission submitted Part-I of the report for the incident of burning of S-6 coach at Godhra railway station, to the State Government on 18.9.2008. The Government of Gujarat, which is the appropriate Government, placed the Commission's report on the table of the Assembly on 25.9.2008. The Government of Gujarat has mentioned that the Commission's report on post-Godhra incidents is being finalized and the term of the Commission has been further extended up to 31.12.2009.

In Part-I of the report, the Commission has observed as under:-

"227. On the basis of the facts and circumstances proved by the evidence the Commission comes to the conclusion that burning of coach S/6 was a pre-planned act. In other words there was a conspiracy to burn coach S/6 of the Sabarmati Express train coming from Ayodhya and to cause harm to the Karsevaks travelling in that coach."

"229.There is absolutely no evidence to show that either the Chief Minister and/ or any other Minister(s) in his Council of Ministers or Police officers had played any role in the Godhra incident or that there was any lapse on their part in the matter of providing protection, relief and rehabilitation to the victims of communal riots or in the matter of not complying with the recommendations and directions given by National Human Rights Commission. There is no

evidence regarding involvement of any definite religious or political organization in the conspiracy. Some individuals who had participated in the conspiracy appear to be involved in the heinous act of setting coach S/6 on fire.

"230. The Commission also noted that the Policemen who were assigned the duty of travelling in the Sabarmati Express train from Dahod to Ahmedabad had not done so and for this negligent act of their an inquiry was held by the government and they have been dismissed from service."

In view of the above, it may be seen that Part-I of Commission's report was submitted to Government of Gujarat and further report(s) of the Commission will also be submitted to Government of Gujarat since that is the appropriate authority under the aforesaid Act. Government of Gujarat will be required to place the report(s) and action taken thereon, if any, on the table of the State legislature in terms of Section 3(4) of the aforesaid Act. The Central Government is, thus, not at all involved in the matter in any way neither has it any control or authority over the submission of Commission's report(s).

For the rehabilitation and compensation to the victims of Gujarat riots, the Central Government has so far released Rs. 332.99 crore to Gujarat Government for disbursement to the victims/ beneficiaries in death and injury cases as well as for damage to residential properties."

4. In view of the above, the Ministry, with the approval of Minister of State in the Ministry of Home Affairs, have requested to drop the above assurance.

GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS
LOK SABHA UNSTARRED QUESTION NO. 3268
ANSWERED ON 15.4.2008
REHABILITATION OF VICTIMS OF GUJARAT RIOTS

3268. SHRI VIRJIBHAI THUMMAR
SHRI HARISCHANDRA DEORAM CHAVAN

Will the Minister of Home Affairs be pleased to state:-

- (a) the total number of riot affected people in the State of Gujarat;
- (b) the action taken by the Government so far against the persons involved in the said riot; and
- (c) the steps taken/proposed to be taken by the Government for the rehabilitation and compensation to the victims of Gujarat riots?

ANSWER
MINISTER OF THE STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI SRIPRAKASH JAISWAL)

(a) & (b): The State Government has intimated that 1169 persons died and 2548 persons were injured in the communal riots in Gujarat in 2002. The State Government has also intimated that 4272 cases were registered with respect to the 2002 riots out of which 33 cases resulted in conviction, 807 cases resulted in acquittal and rest are pending trial. The State Government has also set up a Commission of Inquiry under Commissions of Inquiry Act, 1952 to inquire into the incident of setting on fire some coaches of the Sabarmati Express train near Godhra Railway Station on 27.2.2002 and subsequent incidents of violence in the State. The Commission is yet to submit its report.

(c): The Union Government has announced a package for additional relief and rehabilitation of the victims of riot-affected persons of Gujarat 2002 payable on the pattern of package allowed for the victims of anti-Sikh riots of 1984, and the salient features of the package are :-

(i) In case of death, an ex-gratia assistance of Rs. 3.5 lakh would be paid in addition to the assistance already given by the State Government.

(ii) In case of injury, an ex-gratia assistance of Rs. 1.25 lakh would be paid minus the assistance given by the State Government.

(iii) For damage to residential and uninsured commercial / industrial property, an ex-gratia of 10 times the amount given by the State Government would be paid less amount already paid.

Appendix-V
(vide Para 3 of the Report)

[v] National Waterway (Talcher-Dhamra stretch of rivers, Geonkhali-Charbatia stretch of East Coast Canal, Charbatia-Dhamra stretch of Matai river and Mahanadi Delta Rivers) Bill

On 23 October, 2008 Shri Kharabela Swain, M. P. raised the following point regarding "National Waterway (Talcher-Dhamra stretch of rivers, Geonkhali-Charbatia stretch of East Coast Canal, Charbatia-Dhamra stretch of Matai river and Mahanadi Delta Rivers) Bill":-

"I will appeal to the Hon'ble Minister that he should set a time frame for the completion of these projects. He should fix a time frame by which the projects should be properly implemented. Otherwise, for eternity they will remain on paper and the projects not be implemented at all.

With the suggestions of having a time frame, having some bridges, having some sluice gates, repairing the embankments, developing embankments on both the sides."

2. In reply to the above point the Minister stated as follows:-

"I would like to say that accumulation of water will be ensured by constructing five barrages in that particular area. Environmental studies will be made. I do not anticipate any problem as far as fishermen are concerned. The Planning Commission has already concurred for the entire proposal."

3. The above reply was treated as an assurance by the Committee and was required to be fulfilled by the Ministry of Shipping within three months from the date of the statement but the assurance is yet to be implemented. The Ministry have sought extension of time upto 23 October, 2012 to implement the assurance.

3. The Ministry of Shipping vide their O.M. No. H-11011/1/2009-IV dated 25 April, 2012 requested for dropping the above assurance on the following grounds:-

'That a proposal for development of commercially viable stretches of the National Waterway-5 has already been submitted to the Department of Economic Affairs for consideration under their scheme for India Infrastructure Project Development Fund (IIPDF) and Public Private Partnership (PPP) Pilot Project Initiative under the Asian Development Bank (ADB) Technical Assistance. It was also submitted that National Waterway is expected to be completed in nine years time after sanction of the project. Department of Economic Affairs (DEA) has appointed M/S Grant Thornton as Transaction Advisor for developing the projects of National Waterway-5.'

4. In view of the above, the Ministry, with the approval of the Minister of Shipping, have requested to drop the assurance.

Appendix-VI
(vide Para 3 of the Report)

[vi] DEVELOPMENT OF INDIGENOUS IJT

On 15 December, 2008 Shri M.K. Subba, M.P., addressed an Unstarred Question No. 2384 to the Minister of Defence. The text of the question alongwith the reply of the Minister are as given in the Annexure.

2. The reply to the question was treated as an assurance by the Committee and required to be implemented by the Ministry of Defence within three months from the date of the reply. The assurance is yet to be implemented. The Ministry have sought extension of time upto 31 December, 2012 to fulfill the assurance.

3. The Ministry of Defence vide O.M. No. 54014/19/2008/D(HAL-II) dated 19 January, 2012 have requested to drop the assurance on the following grounds:-

“That the programme has been reviewed and it has been observed that final certification of IJT to be completed by December, 2010 which has to be based on completion of various activities, which included certification of engine, hot weather trials, spin trials, weapon trials etc. In August, 2010, during the testing of the Structural Test Specimen (STS) on IJT, the specimen fuselage cracked open in the rear fuselage region at 120% of the design load leading to the serious setback to the IJT programme.

In April, 2011 the prototype of IJT also met with an accident giving rise to another set back to the IJT programme. As a result of the first Prototype Aircraft accident the Flight Control System required major re-design to improve the rigidity in Rudder. These modifications led to interference with other mechanical and electrical systems in the aircraft and required re-design of those affected systems also. In fact D&D projects are on going projects which have a long gestation period and for completion of these projects no time limit can be given with certainty, though HAL has indicated that they will be able to get Final Operational Clearance by December, 2012.”

4. In view of the above, the Ministry, with the approval of the Raksha Rajya Mantri, have requested to drop the above assurance.

GOVERNMENT OF INDIA
MINISTRY OF DEFENCE
LOK SABHA UNSTARRED QUESTION NO. 2384
ANSWERED ON 15.12.2008
DEVELOPMENT OF INDIGENOUS IJT

2384. SHRI M.K. SUBBA

Will the Minister of Defence be pleased to state:-

- (a) the progress so far made in the development of an indigenous Intermediate Jet Trainer(IJT) aircraft and procurement of its engine;
- (b) the stage at which the project stands at present;
- (c) the expenditure incurred thereon so far; and
- (d) the steps further contemplated in this regard?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF DEFENCE
(SHRI M.M. PALLAM RAJU)

(a) to (c): Two prototype aircraft have completed 412 test flights. The aircraft has been tested to its full altitude envelope. A contract has been entered into between HAL and Rosoboronexport/NPO Saturn of Russia for supply of 6 engines as first lot for Limited Series Production. Two flight worthy prototype engines are expected to be received during December,2008 & the prototype aircraft is expected to commence its flight testing in January,2009 with the new flight worthy prototype engine. The second prototype is currently engaged in the speed envelope expansion to the final requirement. An amount of Rs. 376 crore has been incurred on the project so far.

(d) The final certification of the aircraft is expected to be obtained by June,2010.

Appendix-VII
(vide Para 3 of the Report)

[vii] RENUKA DAM PROJECT

On 8 July, 2009 Shri Thakur Anurag Singh, M.P., addressed an Unstarred Question No. 635 to the Minister of Water Resources. The text of the question alongwith the reply of the Minister are as given in the Annexure.

2. The reply to the question was treated as an assurance by the Committee and required to be implemented by the Ministry of Water Resources within three months from the date of the reply. The assurance is yet to be implemented. The Ministry have sought extension of time upto 30 June, 2013 to fulfill the assurance.

3. The Ministry of Water Resources vide O.M. No. 20/BS/15/2009-IT/6068 dated 14 June, 2012 have requested to drop the assurance on the following grounds:-

“That the portion of reply given by this Ministry which has been considered to be as a promise made as communicated by the Memorandum is : It was inter-alia stated, “The Technical Advisory Committee of Ministry of Water Resources will consider the project for techno-economic clearance and after the techno-economic clearance is accorded, the project would be submitted by the State Govt. to the Planning Commission for investment clearance. As a National Project, financial grant to the extent of 90% of the cost of drinking water and irrigation components of the project would be available to the project after all the aforesaid statutory clearances including investment clearance from Planning Commission are obtained”.

The fulfillment of assurance by this Ministry is dependent upon the project authority obtaining all the statutory clearances which also include Environment clearance and Forest clearance from the Ministry of Environment & Forests (MoEF). Accordingly, Ministry of Water Resources has in the past requested the project authorities/ State Govt. and the Ministry of Environment & Forests to expedite the statutory clearances for the Renuka project and has been seeking extension of time for fulfillment of the assurance.

The main bottleneck in the TAC of MoWR considering the project for techno-economic clearance is hinged upon forest clearance from MoEF. Therefore, the following steps were taken by this Ministry to address this bottleneck:-

- The matter has been taken up with CWC and State Govt. through Upper Yamuna River Board.

- Secretary (WR) had written letter to Secretary, MoEF on 6.11.09 for early Forest clearance
- Project Authorities were requested for progress from time to time.
- Hon'ble Minister (WR) had written to Hon'ble Minister of State (MoEF), on 8.6.11 for early Forest clearance.
- Notwithstanding the pending statutory clearances, MoWR has also taken up the matter with the Upper Yamuna Basin States for early finalization of agreement on sharing of benefits and costs of the project. MoWR has also replied to issues raised by Hon'ble CM, HP in his letters.

It has been informed by the Project Authority, Himachal Pradesh Power Corporation Ltd. (HPPCL) on 25.5.2012 that though the project had obtained environment clearance on 23.10.2009, the same has been challenged in the National Green Tribunal where its next date of hearing is scheduled on 11.7.2012. HPPCL has also informed that the case earlier submitted by the Himachal Pradesh Govt. for forest clearance of the project was rejected by MoEF in August 2010 citing high density forest involvement. Thereafter, the State Govt. submitted a revised proposal in April 2011 which has again met with certain observation by the Forest Advisory Committee of MoEF on 20-21 April 2012.

Ministry of Water Resources has no control either in the process of State Govt./ project authority obtaining Forest clearance from Ministry of Environment & Forest or in the ongoing challenge before the National Green Tribunal to the already accorded environment clearance of Renuka project. It is for the State Govt. to fulfill all the formalities and conditions and obtain these statutory clearances."

4. In view of the above, the Ministry, with the approval of the Minister of State for Water Resources, have requested to drop the above assurance.

GOVERNMENT OF INDIA
MINISTRY OF WATER RESOURCES
LOK SABHA UNSTARRED QUESTION NO. 635
ANSWERED ON 08.07.2009

RENUKA DAM PROJECT

635. SHRI THAKUR ANURAG SINGH

Will the Minister of Water Resources be pleased to state:-

- (a) whether the work on Renuka Dam Project in Mandi District of Himachal Pradesh has not been started yet;
- (b) if so, the details thereof;
- (c) whether the techno-economic clearance, environmental clearance and approval of financial grant have been given to the project;
- (d) if so, the details thereof;
- (e) if not, the reasons therefor; and
- (f) the time by which the work on the project is likely to be commenced and completed?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI VINCENT H. PALA)

(a)&(b) The work of survey and investigation is almost finished. Land acquisition is in progress.

(c) to (e) Project authorities have submitted a revised estimate of the project for Rs.2676.04 crore in Nov., 2008 which is under appraisal in Central Water Commission (CWC). Central Electricity Authority (CEA) has cleared the cost estimate of Electrical & Mechanical works and has requested State Govt. to furnish Power potential studies based on approved working table. The environmental clearance is under process. When proposal in this regard was considered by a committee in the Ministry of Environment & Forests (MoEF) on 15.05.2009, several representations which had come against this project, were handed over to the project authority for clarifications which are awaited. R&R clearance has been obtained from the Ministry of Tribal Affairs.

After completion of appraisal by CWC & CEA and receipt of Environmental clearance from MoEF, the Technical Advisory Committee of Ministry of Water Resources will consider the project for techno-economic clearance and after the techno-economic clearance is accorded, the project would be submitted by the State Govt. to Planning commission for investment clearance. As a National Project, financial grant to the extent of 90% of the cost of drinking water and irrigation components of the project would be available to the project after all the aforesaid statutory clearances including investment clearance from Planning Commission are obtained.

(f) According to the project authorities, major civil works are likely to be awarded during 2009-10, provided all statutory clearances are available, and thereafter the project is likely to be completed by 2016 subject to timely availability of funds.

Appendix-VIII
(vide Para 3 of the Report)

[viii] AVIATION INFRASTRUCTURE

On 19 November, 2009 Shri Subhash Bapurao Wankhede and Dr. Kirodi Lal Meena, M.Ps., addressed a Starred Question No. 10 to the Minister of Civil Aviation. The text of the question alongwith the reply of the Minister are as given in the Annexure.

2. The reply to the question was treated as an assurance by the Committee and required to be implemented by the Ministry of Civil Aviation within three months from the date of the reply. The assurance is yet to be implemented. The Ministry have not sought any extension of time to fulfill the assurance.

3. The Ministry of Civil Aviation vide O.M. No. H.11016/070/2009-AAI dated 27 June, 2012 have requested to drop the assurance on the following grounds:-

"That it is pertinent to mention that restructuring and modernization of Delhi and Mumbai airports have been completed. Further, upgradation and modernization of airports is an ongoing process depending upon the various factors viz. traffic potential demands from airline operators, commercial viability, etc. Hence, some of the development works are likely to be continued. Operationalisation of a Greenfield airport also depends upon various factors and on initiative of respective airport promoter and State Government where Central Government has no role to play. Government of India is regularly monitoring the progress/development of the Greenfield airport through Steering Committee constituted for this purpose and intervene in the matter, whenever required for redressal of any issue. Therefore, it needs to be appreciated that obtaining of project clearances and its implementation is entirely beyond the action of the Central Government. Hence, Lok Sabha Secretariat is requested to drop the above said assurance."

4. In view of the above, the Ministry, with the approval of the Minister of Civil Aviation, have requested to drop the above assurance.

GOVERNMENT OF INDIA

MINISTRY OF CIVIL AVIATION

LOK SABHA STARRED QUESTION NO. 10

ANSWERED ON 19.11.2009

AVIATION INFRASTRUCTURE

*10. SHRI SUBHASH BAPURAO WANKHEDE
DR. KIRODI LAL MEENA

Will the Minister of Civil Aviation be pleased to state:-

- (a) the details of plan allocations made for the various sanctioned and ongoing projects for the expansion and strengthening of infrastructure network of civil aviation in the country;
- (b) whether the Government has recently reviewed the performance of these projects;
- (c) if so, the details thereof, project-wise; and
- (d) the details of fresh proposals received from various States and the action taken thereon?

ANSWER

MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF CIVIL AVIATION
(SHRI PRAFUL PATEL)

(a), (b), (c) & (d) A Statement is laid on the Table of the House.

STATEMENT IN REPLY TO PARTS (a), (b), (c) & (d) OF THE LOK SABHA () QUESTION
NO.10 FOR 19.11.2009 REGARDING AVIATION INFRASTRUCTURE.

(a) Airports Authority of India (AAI) has undertaken the modernisation and expansion of the two metropolitan international airports at Kolkata and Chennai at a cost of Rs. 1942.51 crores and Rs. 1808 crores respectively. In addition, with the approval of Committee on Infrastructure (CoI), it was decided to modernize 35 non-metro airports. While aeronautical assets at these non-metro airports are being developed by the AAI, the city side development of the 24 out of these 35 non-metro airports is to be taken up through Private Sector Participation. Delhi and Mumbai International Airport have also been restructured and are being modernized. The details of major projects of expansion and strengthening of infrastructure by Airports Authority of India is at Annexure-1.

(b) & (c) Review of performance of the projects is a continuous process and regular monitoring of these projects is being done.

(d) The details of various greenfield airports projects/proposals is at Annexure-2.

Annexure-1				
S. No.	Name of the Project	Cost	Funds Allocation in 2009-10 (BE)	Expected date of completion
1	2	3	4	5
1	Expansion / upgradation of existing Dehradun Airport Operation of AB-320 / B-737-800 type of aircraft	<u>48.20</u> 72.85	6.30	31.12.09
2	Construction of New Terminal Building at Varanasi Airport	94.11	40.00	30.11.09
3	Expansion and strengthening of Apron and C/o New Runway at Lucknow Airport	41.30	10.20	Dec'09
4	Expansion of Rajiv Gandhi Bhawan at Safdarjung Airport, New Delhi.	30.00	12.00	30.11.09
5	Construction of New Integrated Terminal Complex at Chandigarh Airport.	77.97	18.00	Nov'09
6	Construction of New Integrated Passenger Terminal Building at Lucknow Airport.	129.38	25.00	Mar'10
7	Construction of Operational Offices at NSCBI Airport, KOLKATA	34.93	10.00	31.12.09
8	Expansion of Apron and Construction of Additional Taxiway and associated works at V.S. Airport, Port Blair	<u>22.21</u> 27.21	8.00	Dec'09
9	Expansion of Airport – Construction of New Terminal Building at Umroi Airport, Barapani (Shillong)	25.62	10.00	31.12.09
10	Construction of additional taxi tracks, expansion and strengthening of apron at Srinagar Airport	26.25	10.00	31.03.10
11	Filling of low lying area and development of Internal Drainage System of New Acquired Land for runway extension at 20 end at LGBI Airport, Guwahati.	29.78	10.00	31.03.10
12	(i) Extension of runway, c/o taxi track and apron, lighting aids and apron flood lighting at Kolkata Airport (ii) Construction of Integrated Terminal Building at Kolkata Airport	1942.51	487.91	31.12.09 04.05.11
13	Extension of runway, extension of apron, c/o additional taxiway, and allied works at Varanasi Airport.	33.04	16.00	30.11.09
14	Construction of New Expendable Modular Integrated Terminal Building at Raipur Airport.	135.72	17.00	31.12.09

15	C/o new Integrated passenger terminal bldg. at Birsa Munda Airport, Ranchi.	137.79	10.00	28.02.10
16	C/o new Airport – SH: E/W in cutting and filling Geogrid Reinforced Returning wall, drainage system i/c Box culvert, Aerodrome parameters at Pakyong (Sikkim) Airport.	264.29	30.00	08.01.11
17	Expansion and modification to Terminal Building for International Operation at C.E. Pune	96.31	0.00	30.11.09
18	Construction of New International Terminal Building at Ahmedabad Airport (Ph-I)	290.92	25.00	31.12.09
19	Construction of New International Terminal Building (Ph-II) and Inter-link at Ahmedabad Airport	290.92	47.00	31.12.09
20	Extension and strengthening of runway, construction of new apron, taxiway and parallel allied works at Vijayawada Airport.	47.87	18.00	30.11.09
21	Construction of New Runway, Apron, Link Taxi Track, Compound Wall and allied works at Cudduppah Airport.	26.12	10.00	30.11.09
22	Construction of Aerolink and Provision of Travellator and Aerobridge for Bays No.24, 25 and 29 at Chennai Airport.	49.20	4.05	31.10.09
23	Construction of Passenger Terminal Building, Technical Block-cum-Control Tower-cum-Fire Station, etc. at Mysore Airport.	69.30	10.00	31.12.09
24	Construction of New Integrated Terminal Building at Madurai Airport	128.96	20.00	31.12.09
25	Construction of New Integrated Terminal Building at Mangalore Airport	147.00	20.00	31.10.09
26	Construction of Terminal building (Ph-II first floor).at Surat Airport	23.68	3.68	31.12.09
27	Construction of Int'l Terminal building across the runway of chackai side, Ph-I at Trivandrum Airport	245.58	70.00	30.11.09
28	(i) Dev. of Kamraj domestic terminal Ph-II, E/o existing Anna int'l terminal bldg. & face lifting of existing terminal at Chennai Airport. (ii) Extn. of secondary runway, c/o TT, apron, provision of visual lighting edge with apron lighting & associated civil & electrical	1808.00	446.00	22.01.11 27.04.10

	works at Chennai Airport. (iii) Development of Terminal building and pavement works at Chennai Airport, Chennai SH: C/o RCC / pre-stressed concrete bridge for aircraft movement across the Adyar River			04.09.10
29	C/o passenger lounge, control tower cum technical block, fire station, E&M workshop, residential quarters etc at Birsi Airport, Gondia	108.07	5.00	31.10.09
30	Construction of Integrated Cargo Complex (Ph-III) at Chennai Airport	144.94	55.20	27.01.10
31	Construction of new expandable modular integrated terminal bldg. at RB Airport, Bhopal	135.04	10.00	31.03.10
32	C/o of New Apron with link taxiway, expansion of isolation bay and associated electrical works at RB Airport, Bhopal.	63.78	5.00	05.03.10
33	C/o new expandable modular integrated terminal bldg. at DABH Airport, Indore.	135.60	10.00	31.03.10
34	Expansion and modification of existing terminal building at Coimbatore	78.00	5.00	30.01.10
35	Expansion of Apron for additional parking bays & C/o part parallel taxiway at Coimbatore Airport.	41.51	5.00	10.12.09
36	Construction of NIATAM at Gondia, Maharashtra	52.33	5.00	18.01.10
37	Construction of New Technical Building, New Fire station cum Technical block cum control tower including associated electrical works at Rajahmundry Airport.	43.29	5.00	09.03.10
38	Construction of 4 Nos. Night Parking Stands for B-747 Aircraft at Chennai Airport, Chennai.	29.45	10.00	31.03.10
39	Construction of New Int'l Terminal building and other services (Phase-II) at Thiruvananthapuram Airport.	245.58	70.00	31.12.09
40	Procurement and installation of VSAT DSCN (80 Nos).	57.93	30.00 (i/c other works)	31.12.09
41	Procurement of DME-40 Nos. (26 no. HP & 14 no.LP)	24.43	20.00 (i/c other works)	31.03.10

42	DVOR and Accessories (22 Nos)	57.94	20.00 (i/c other works)	31.07.10
43	A-SMGCS (03 Nos) – Mumbai, Chennai, Kolkata Airports.	44.13	70.00 (i/c other works)	Mumbai - 31.03.10 Chennai - 31.10.09 Kolkatta - 31.03.10
44	GAGAN- FOP Project	393.60	125.00	29.06.13
45	Creation of Heliport at Rohni	20.00	10.00	

ANNEXURE-2

DEVELOPMENT OF GREENFIELD AIRPORTS IN THE COUNTRY

NAME OF AIRPORT	STATE	REMARKS
Navi Mumbai Second airport in Mumbai	Maharashtra	In principle approval for New Green filed airport has been given under PPP model by Government, likely date of completion year 2012.
MOPA	Goa	In principle approval for New Green filed airport has been given under PPP model by Government,
Chakan International Airport	Maharashtra	MADC/Govt. of Maharashtra has to submit DPR and application for consideration of Steering Committee for in principle approval for New Green filed airport.
Kannur	Kerala	In principle approval for New Green filed airport has been given under PPP model by Government, on 19 th Feb, 2008.
Itanagar	Arunachal Pradesh	PIB held on 25 th March, 2009 has deferred the proposal of Green filed airport at Itanagar due to environmental impact of potential massive earth work. The proposal will be submitted to PIB again after obtaining environmental clearance.
Cheithu	Nagaland	Final DPR for the new Greenfield Airport is being submitted by the consultant. The proposal will be placed before Steering Committee for in-principle approval.
Pekyong	Sikkim	The Greenfield airport is being developed at the cost of Rs.309 crores. Work has been started from 10 th Jan, 2009 and likely to be completed in Jan, 2012.
Dabra (Gwalior)	Madhya Pradesh	In principal approval accorded for setting up of a cargo Airport.
Machhiwara (Ludhiana Disstt.)	Punjab	In principle approval granted by the Government to Bengal Aerotropolis Projects Limited for new Greenfield Airport. However, Defence Ministry is being pursued to consider approval for IFR operations from this Airport. The Proposal is being forwarded to Govt. of India for approval.

Paladi (Ramsinghpur)	Rajasthan	Proposal is under examination.
Sindhudurg Airport	Maharashtra	“In principal” approval accorded with certain conditions. MIDC has engaged India Infrastructure – a joint venture between IDFC and Feedback Ventures for project development and partner for the project.
Durgapur Airport	West Bengal	“In-principle” approval accorded with certain condition.
Bijapur Airport	Karnataka	Government of Karnataka had invited Expression of Interest on 9 th April, 2007 for construction of the airport through Public Private Partnership (PPP). Government of Karnataka has awarded the work of establishing the Greenfield Airport to M/s Marg Ltd. On PPP-BOT basis.
Simoga Airport	Karnataka	Government of Karnataka has awarded the work of establishing the Greenfield airport to consortium of M/s Maytas Infrastructure Limited and VIE India Project Development and Holding LLC on BOOT basis. The State Government has been asked to intimate status of project implementation.
Hassan Airport	Karnataka	Govt. of Karnataka has awarded the work of establishing the Greenfield airport of M/s Jupiter Aviation & Logistics Ltd. To construct the Hassan airport on BOOT basis. The state Government has been asked to intimate status of project implementation.
Gulbarga Airport	Karnataka	Government of Karnataka has awarded the work of establishing the Greenfield airport to the consortium of M/s Maytas Infrastructure Limited and VIE India Project Development and Holding LLC on BOOT basis. The State Government has been asked to intimate status of project Implementation.

Appendix-IX
(vide Para 3 of the Report)

[ix] NATIONAL REGISTER OF MARTYRS

On 28 April, 2010 Shri Nripendra Nath Roy, M.P., addressed an Unstarred Question No. 5368 to the Prime Minister . The contents of the question along with the reply of the Minister are as given in Annexure.

2. The reply to the above question was treated as an assurance by the Committee and required to be implemented by the Ministry of Culture within three months from the date of the reply but the assurance is yet to be implemented. The Ministry has sought extension of time upto 28 April, 2012 to fulfil the assurance.

3. The Ministry of Culture vide O.M. No. 5-7/2010-Spl.Cell dated 3 May, 2012 have requested to drop the assurance on the following grounds:-

"That the project of preparation of a National Register of Martyrs covering the period from 1857 to 1947 has been entrusted to the Indian Council of Historical Research (ICHR), and as per the approved time lines, the same is to be completed by March 2013. Further, it is confirmed that no project for preparing a National Register of Martyrs for the pre 1857 period has been taken up or is proposed to be taken up by the ICHR or the Ministry of Culture."

4. In view of the above, the Ministry, with the approval of Minister of Culture, have requested to drop the above assurance.

GOVERNMENT OF INDIA

MINISTRY OF CULTURE

LOK SABHA UNSTARRED QUESTION NO. 5368

ANSWERED ON 28.4.2010

NATIONAL REGISTER OF MARTYRS

5368. SHRI NRIPENDRA NATH ROY

Will the Minister of Prime Minister be pleased to state:-

- (a) whether the Government is preparing National Register of Martyrs;
- (b) if so, the authority responsible for taking decisions on selection of names;
- (c) the details of the High Power Committee formed for this purpose;
- (d) the policy of the Government about those persons who fought against British imperialism since 1846;
- (e) whether the Government is aware of the historic Martyrdom of General Sham Singh Attariwala in the battlefield; and
- (f) if so, the details thereof including the names of Martyrs of Kuka Movement in the said Register?

ANSWER

MINISTER OF STATE FOR PLANNING AND PARLIAMENTARY AFFAIRS
(V.NARAYANASAMY)

(a) The Indian Council of Historical Research (ICHR) has been assigned the project of a research based compilation of a National Register of Martyrs of India's Freedom Struggle, entitled "Dictionary of Martyrs: India's Freedom Struggle 1857-1947".

(b) An Advisory Committee comprising of historians from different parts of the country as well as representatives of Ministry of Culture and National Archives of India advise on the principles of selection. This has been done with a view to ensuring that the identification of martyrs and the biographical notes on them are authentic and based on primary or archival sources as far as feasible.

(c) The Advisory Committee of representative historians from different parts of India as well as representatives of the Ministry of Culture and National Archives of India has the following members:-

- (1) Professor S. Bhattacharya (Ex-Officio as Chairman, ICHR)
- (2) Concerned Joint Secretary, Ministry of Culture, Government of India
- (3) Professor Arjun Dev, Coordinator, Towards Freedom Project, ICHR
- (4) Professor V. Raghottam, Chairman of History Department, University of Pondicherry
- (5) Professor Swaraj Basu, Professor of History, IGNOU
- (6) Professor T.R. Ghoble, Professor of History, University of Mumbai
- (7) Professor R. Subhas Chakraborty, Professor of History, University of Calcutta
- (8) Professor Indu Banga, Professor of History, Punjab University, Chandigarh
- (9) Professor V. Ramakrishna, Professor of History, Hyderabad University
- (10) Professor N. Rajendran, Dean of Arts & Professor & Head, Department of History, Bharathidasan University
- (11) Dr. Sunita Pathania, Professor of History, Kurukshetra University (advisor Northern Zonal Committee)
- (12) Professor K.L. Tuteja, Professor of History, Kurukshetra University (advisor Northern Zonal Committee)
- (13) Professor Amit K. Gupta, Jamia Millia Islamia University (advisor Northern Zonal Committee)
- (14) Shri S.M.R. Baqar, Acting Director-General, National Archives of India, Ministry of Culture, Government of India
- (15) Dr. Pramod Mehra, Assistant Director (Archives), National Archives of India, Ministry of Culture, Government of India

(d) As per decision of the Advisory Committee at their meeting on 09.02.2009 the present Project covers the period from 1857 to 1947. Separate Projects on pre-1857 period are under consideration by Indian Council of Historical Research and proposals received will be referred to the Advisory Committee.

(e) It is a matter of general knowledge that the famous Sikh General Sham Singh Attariwala, son of Sardar Nihal Singh of Atari, attained martyrdom in the battlefield in February 1846.

(f) The names of Martyrs of the Kuka Movement within the period 1857 and 1947 will be included.

Appendix-X
(vide Para 3 of the Report)

[X] NATIONAL GAS HIGHWAY DEVELOPMENT AUTHORITY

Subject: Request for dropping of assurances given in replies to:-

- (i) Unstarred Question No. 2060 dated 5 August, 2010 regarding "National Gas Highway Development Authority." (Annexure-I). and
- (ii) Unstarred Question No. 4306 dated 19 August, 2010 regarding "Setting up of National Gas Highway." (Annexure-II).

The above mentioned questions were addressed by several M. Ps. to the Minister of Petroleum and Natural Gas. The contents of the question along with the reply of the Minister are as given in Annexures I to II.

2. The replies to above questions were treated as assurances by the Committee and required to be implemented by the Ministry of Petroleum and Natural Gas within three months from the date of the replies but the assurances are yet to be implemented. The Ministry has sought extension of time till a decision is taken in the matter.

3. The Ministry of Petroleum and Natural Gas vide O.M. No. L-15014/20/2010-GP-II dated 18 July, 2012 have requested to drop the assurances on the following grounds:-

"That it has been decided with the approval of the Minister of Petroleum and Natural Gas to drop the proposal on setting up of National Gas Highway Development Authority (NGHDA) consequent to the setting up of Petroleum & Natural Gas Regulatory Board which has the mandate for fulfilling the intended/desired objectives of NGHDA."

4. In view of the above, the Ministry, with the approval of the MoS (P&NG), have requested to drop the above assurances.

GOVERNMENT OF INDIA

MINISTRY OF PETROLEUM & NATURAL GAS

LOK SABHA UNSTARRED QUESTION NO. 2060

ANSWERED ON 05.08.2010

NATIONAL GAS HIGHWAY DEVELOPMENT AUTHORITY

2060. SHRI L. RAJA GOPAL

Will the Minister of Petroleum and Natural Gas be pleased to state:-

(a) whether Petroleum and Natural Gas Regulatory Board has rejected the proposal for creating a National Gas Highway Development Authority (NGHDA);

(b) if so, the reasons therefor; and

(c) the present status of setting up of National Gas Highway Development Authority?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF PETROLEUM & NATURAL GAS
(SHRI JITIN PRASADA)

(a) to (c): The Government has been considering the proposal of an institutional mechanism for development of long-distance Gas Highways leading to a National Gas Grid. Accordingly, the proposal of creating National Gas Highway Development Authority has been under examination. Proposal in this regard has been circulated amongst concerned Ministries/Departments/Organizations, including Petroleum & Natural Gas Regulatory Board (PNGRB), for seeking their comments. In their comments, PNGRB has inter alia stated that the objectives of National Gas Highway Development Authority can be achieved with the mechanism available under the existing regulatory framework. The NGHDA is not in existence.

GOVERNMENT OF INDIA

MINISTRY OF PETROLEUM & NATURAL GAS

LOK SABHA UNSTARRED QUESTION NO. 4306

ANSWERED ON 19.08.2010

SETTING UP OF NATIONAL GAS HIGHWAY

4306. SHRIMATI SUPRIYA SULE
SHRI RAYAPATI SMBASIVA RAO
DR. SANJEEV GANESH NAIK
SHRI NAMA NAGESWARA RAO

Will the Minister of Petroleum and Natural Gas be pleased to state:-

- (a) whether the Government is planning to set up a National Gas Highway covering the length and breadth of the country;
- (b) if so, the details thereof;
- (c) whether any techno economic feasibility study has been conducted in this regard;
- (d) if so, the details thereof;
- (e) whether the difference of opinion between Ministry of Finance and Planning Commission, on the issue been resolved; and
- (f) if so, the details thereof?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF PETROLEUM & NATURAL GAS
(SHRI JITIN PRASADA)

(a) to (f): Gas pipelines are laid according to gas availability, demand and commercial viability. With the increase in availability of natural gas, the Government is taking steps to expand natural gas transportation infrastructure in the country. Accordingly, the Government has issued authorizations for the following trunk natural gas pipelines totalling about 9000 km:-

- (i) Dadri-Bawana-Nangal Pipeline
- (ii) Chainsa-Gurgaon-Jhajjar-Hissar Pipeline

(iii) Kochi-Koottanad-Mangalore-Bangalore Pipeline

(iv) Dabhol-Bangalore Pipeline

(v) Jagdishpur-Haldia Pipeline

(vi) Kakinada-Basudebpur-Howrah Pipeline

(vii) Vijaywada-Nellore-Chennai Pipeline

(viii) Chennai-Tuticorin Pipeline

(ix) Chennai-Bangalore-Mangalore Pipeline

Further, in order to encourage investment in natural gas sector, Petroleum & Natural Gas Regulatory Board (PNGRB) Act, 2006 has been enacted and PNGRB has been constituted. The Board is responsible for inter alia giving authorizations for building natural gas trunk pipelines. PNGRB has initiated action to further expand the natural gas pipeline network by about 5000 km.

A proposal for setting up of National Gas Highway Development Authority has been under examination. The concerned Ministries/Department/Organizations, including Ministry of Finance and the Planning Commission, have commented upon the same.

Appendix-XI
(vide Para 3 of the Report)

[xi] SHORTAGE OF GAS

On 27 August, 2010 Shri Uday Singh and Dr. Mahendrasinh P. Chauhan, M.Ps., addressed an Unstarred Question No. 5160 to the Minister of Power. The text of the question alongwith the reply of the Minister are as given in the Annexure.

2. The reply to the question was treated as an assurance by the Committee and required to be implemented by the Ministry of Power within three months from the date of the reply. The assurance is yet to be implemented. The Ministry have sought extension of time upto 25 May, 2012 to fulfill the assurance.

3. The Ministry of Power vide O.M. No. 9/51/2010-Th-I dated 2 August, 2012 have requested to drop the assurance on the following grounds:-

"That in the Empowered Group of Ministers (EGOM) meeting held on 24.02.2012, no direction was issued for allocation of gas to any of the projects including of NTPC's Kawas & Gandhar Expansion due to non availability of gas. Later on an advisory has also been issued by this Ministry for the developers not to plan power projects based on domestic gas till 2015-16 due to non availability of domestic gas in the country as indicated by the Ministry of Petroleum & Natural Gas (MOP&NG). As such this assurance cannot be fulfilled due to the reasons mentioned above."

4. In view of the above, the Ministry, with the approval of the Minister of State for Power, have requested to drop the above assurance.

GOVERNMENT OF INDIA

MINISTRY OF POWER

LOK SABHA UNSTARRED QUESTION NO. 5160

ANSWERED ON 27.08.2010

SHORTAGE OF GAS

5160. SHRI UDAY SINGH
DR. MAHENDRASINH P. CHAUHAN

Will the Minister of Power be pleased to state:-

(a) the demand and supply of natural gas to various power plants of various States including Gujarat during the last three years and current year, plant-wise;

(b) the quantum of gas supplies from the Western Region Basin particularly from Bharuch, Surat, Mehsana to various power plants in the country;

(c) whether the Government is aware that various gas-based power projects of the National Thermal Power Corporation Limited (NTPC) are not in a position to generate power due to shortage of gas;

(d) if so, the facts and the details thereof;

(e) whether the Ministry of Power has asked the Ministry of Petroleum and Natural Gas to clear the allocation of gas for the NTPC power projects and other power plants in the country; and

(f) if so, the response of the Ministry of Petroleum and Natural Gas along with the details of any other steps the Government proposes to take to ensure uninterrupted gas supply to these power plants?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF POWER
(SHRI BHARATSINH SOLANKI)

(a) : The plant-wise demand/requirement and supply of natural gas to various power plants of various States, including Gujarat, during the last three years and current year are given in attached Annex.

(b) : The gas supplies from the Western Region Basin in Gujarat onshore fields to various power plants by GAIL during 2009-10 are as below:

Sl.No. Name of Plant Gas Supply in MMSCMD

1.	Gandhar CCPP (NTPC)	0.36
2.	Baroda CCPP (GIPCL)	0.13
3.	Dhuvaran CCPP (GSEC)	0.12
4.	Uttran CCPP (GSEC)	0.20
	Total	0.81

Gujarat State Petroleum Corporation Limited (GSPCL) is supplying around 0.64 MMSCMD of gas to Hazira CCPP of GSEG from GSPC-Niko operated Hazira Gas field near Surat.

(c) & (d) : As informed by NTPC, they are presently in a position to meet the fuel requirement of its existing gas based stations for uninterrupted power generation. Declared Capability (DC) by NTPC`s gas stations and Scheduled generation (SG) during the current year (April-June` 2010) are given below:-

Station	Declared Capability (%) on gas including RLNG	Scheduled generation (%)
Anta	82.21	76.29
Auraiya	88.01	80.79
Dadri	90.84	85.36
Faridabad	73.42	69.43

Kawas	83.31	78.92
Gandhar	89.46	84.68

At all gas stations, Scheduled generation (SG) is lower than Declared Capability (DC) mainly due to less drawl schedule by beneficiaries.

With the following arrangements, NTPC is presently in a position to meet the fuel requirement of its existing gas based stations and, there is no generation loss at NTPC gas stations on account of less gas supply:-

(i) NTPC has long-term Agreements with M/s GAIL for supply of 14.48 MMSCMD (including 1.77 MMSCMD of PMT gas at APM price) of gas under APM category. However, owing to gas shortage, the delivered quantities have fallen short of the contracted quantities. The gas supplies under APM category for the period 2009-10 & 2010-11(upto June`10) have been 9.08 & 9.43 MMSCMD respectively.

(ii) EGOM (Empowered Group of Ministers) have allocated 4.46 MMSCMD KG D6 gas for NTPC`s NCR stations, viz. Anta, Auraiya, Dadri and Faridabad. Out of 4.46 MMSCMD, NTPC has contracted 2.30 MMSCMD of KG D6 gas so far, without prejudice to NTPC vs. RIL court case in Bombay High Court pertaining to gas supplies for Kawas & Gandhar expansion projects. For the balance allocated 2.16 MMSCMD KG D6 gas, NTPC is in discussions with M/s RIL & M/s GAIL for supply & transportation of this quantity of gas.

(iii) Agreements for supply of 2.5 MMSCMD (2.0 MMSCMD on firm basis and 0.5 MMSCMD on fallback basis) RLNG with M/s GAIL.

(iv) Apart from the above firm tie-ups, NTPC is having Fallback RLNG supply agreements with M/s IOCL, M/s BPCL & M/s GSPC and arrangement to procure spot RLNG from domestic suppliers based on stations` requirement.

(e) & (f) : For expeditious commissioning of the Kawas & Gandhar expansion projects which is pending since middle of 2005, Ministry of Power has requested Ministry of Petroleum & Natural Gas (MOP&NG) on 23.07.2010 to place before the Empowered Group of Ministers (EGOM) with the proposal for allocation of gas 12 Million Metric Standard Cubic Meter Per Day (MMSCMD). The response of MOP&NG is awaited.

ANNEX

ANNEX REFERRED TO IN REPLY TO PART (a) OF UNSTARRED QUESTION NO. 5160 TO BE ANSWERED IN THE LOK SABHA ON 27.08.2010.

PLANT-WISE DEMAND/REQUIREMENT AND SUPPLY OF NATURAL GAS TO GAS BASED POWER STATIONS IN THE COUNTRY (UTILITIES)

Figures in MMSCMD

S. No	Name of Power Station	Installed Capa-city# (MW)	2007-08		2008-09		2009-10		2010-11 (April - June 2010)	
			Demand/Requirement at 90% PLF+	Supply	Demand/Requirement at 90% PLF+	Supply	Demand/Requirement at 90% PLF+	Supply	Demand/Requirement at 90% PLF+	Supply
	Central Sector									
1	FARIDABAD CCPP	431.59	2.06	1.37	2.06	1.18	2.07	1.65	2.07	1.54
2	ANTA CCPP	419.33	1.98	1.46	1.98	1.38	2.01	1.75	2.01	1.70
3	AURAIYA CCPP	663.36	3.13	2.41	3.13	2.18	3.18	2.56	3.18	2.96
4	DADRI CCPP	829.78	3.92	2.43	3.92	2.32	3.98	2.80	3.98	3.04
	Sub Total (NR)	2344.06	11.09	7.681	11.09	7.06	11.24	8.76	11.24	9.24
5	GANDHAR CCPP	657.39	3.11	2.28	3.11	2.34	3.12	2.58	3.16	2.77
6	KAWAS CCPP	656.2	3.09	1.84	3.09	1.38	3.15	2.53	3.15	2.57
7	RATNAGIRI CCPP I	740.00	3.55	2.04	3.55	0.40	3.55	1.34	3.55	2.28
8	RATNAGIRI CCPP II	740.00	3.55		3.55	0.84	3.55	1.78	3.55	2.14
9	RATNAGIRI CCPP III	740.00	3.56		3.56	1.45	3.56	1.31	3.56	2.21
	Sub Total (WR)	3533.59	16.86	6.165	16.86	6.41	16.93	9.54	16.97	11.97
10	KATHALGURI CCPP	291.00	1.40	1.37	1.40	1.41	1.40	1.32	1.40	1.25
11	AGARTALA GT	84.00	0.58	0.74	0.58	0.74	0.58	0.74	0.58	0.75
	Sub Total (NER)	375.00	1.98	2.11	1.98	2.15	1.98	2.06	1.98	2.00
	Total (CS)	6252.65	29.93	15.95	29.93	15.62	30.15	20.36	30.19	23.21
	State Sector									
12	I.P.CCPP	270.00	1.35	1.06	1.31	0.99	1.30	1.12	1.30	1.20
13	PRAGATI CCPP	330.40	1.59	1.39	1.59	1.42	1.59	1.44	1.59	1.51
14	DHOLPUR CCPP	330.00	1.58	0.68	1.58	1.29	1.58	1.35	1.58	1.38
15	RAMGARH CCPP	113.80	1.18	0.68	1.18	0.57	1.18	0.59	1.18	0.57
	Sub Total (NR)	1044.20	5.70	3.811	5.66	4.27	5.65	4.50	5.65	4.66
16	DHUVARAN CCPP	218.62	1.05	0.65	1.05	0.67	1.05	0.74	1.05	0.70
17	HAZIRA CCPP	156.10	0.75	0.64	0.75	0.56	0.75	0.67	0.75	0.69
18	UTRAN CCPP	518.00	0.69	0.62	0.69	0.53	2.49	1.17	2.49	1.67
19	URAN CCPP	912.00	4.38	2.38	4.38	2.80	4.38	3.30	4.38	3.67
	Sub Total (WR)	1804.72	6.87	4.29	6.87	4.56	8.67	5.88	8.67	6.73
20	Vijjeswaram CCPP \$		1.31	0.72		0.78				
20	KARAIKAL CCPP	32.50	0.16	0.18	0.16	0.18	0.16	0.16	0.16	0.15
21	KOVIKALPAL CCPP	107.00	0.51	0.36	0.51	0.38	0.51	0.28	0.51	0.31
22	KUTTALAM CCPP	100.00	0.48	0.04	0.48	0.38	0.48	0.35	0.48	0.31
23	NARIMANAM GPS	10.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
24	VALUTHUR CCPP	186.20	0.45	0.35	0.89	0.59	0.89	0.61	0.89	0.21
	Sub Total (SR)	435.70	2.91	1.65	2.04	2.31	2.04	1.40	2.04	0.98

25	LAKWA GT	120.00	0.84	0.61	0.84	0.76	0.84	0.87	0.84	0.91
26	NAMRUP CCPP	95.00	0.43	0.40	0.43	0.38	0.43	0.58	0.43	0.52
27	NAMRUP ST	24.00	0.14	0.16	0.14	0.25	0.14	0.05	0.14	0.19
28	BARAMURA GT	37.50	0.26	0.19	0.26	0.19	0.26	0.20	0.26	0.20
29	ROKHIA GT	90.00	0.63	0.51	0.63	0.51	0.63	0.55	0.63	0.67
	Sub Total (NER)	366.50	2.30	1.876	2.30	2.09	2.30	2.25	2.30	2.49
	Total (SS)	3651.12	17.78	11.63	16.87	13.23	18.66	14.03	18.66	14.86
	Private Sector									
30	VATWA CCPP	100.00	0.48	0.35	0.48	0.38	0.48	0.48	0.48	0.51
31	TROMBAY CCPP	180.00	0.86	0.79	0.86	0.84	0.86	0.85	0.86	0.86
	Sub Total (WR)	280.00	1.34	1.13	1.34	1.22	1.34	1.33	1.34	1.37
	Total (PVT S)	280.00	1.34	1.13	1.34	1.22	1.34	1.33	1.34	1.37
32	BARODA CCPP	160.00	0.77	0.67	0.77	0.67	0.77	0.63	0.77	0.66
33	ESSAR CCPP	515.00	2.47	2.05	2.47	1.41	2.47	1.68	2.47	2.08
34	PEGUTHAN CCPP	655.00	3.14	2.24	3.14	1.49	3.14	2.54	3.14	2.70
35	SUGEN CCPP	1147.50			1.84	0.08	5.51	3.26	5.51	4.62
	Sub Total (WR)	2477.50	6.38	4.97	8.22	3.65	11.89	8.11	11.89	10.06
36	GAUTAMI CCPP	464.00					2.23	1.85	2.23	1.95
37	GODAVARI CCPP	208.00	1.00	0.83	1.00	0.68	1.00	0.91	1.00	1.01
38	JEGURUPADU CCPP	455.40	2.19	0.73	2.19	0.65	2.19	1.96	2.19	2.00
39	KONASEEMA CCPP @	445.00					1.95	0.81	2.14	1.58
40	KONDAPALLI EXTN CCPP	233.00					1.62	1.19	1.62	1.23
41	KONDAPALLI CCPP	350.00	1.68	1.04	1.68	0.71	1.68	1.39	1.68	1.33
42	PEDDAPURAM CCPP	220.00	1.06	0.63	1.06	0.53	1.06	0.86	1.06	0.97
43	VEMAGIRI CCPP	370.00	1.78	0.14	1.78	0.35	1.78	1.56	1.78	1.45
44	KARUPPUR CCPP	119.80	0.58	0.48	0.58	0.45	0.58	0.38	0.58	0.37
45	P.NALLUR CCPP	330.50	1.59	0.27	1.59	0.01	1.59	0.37	1.59	1.07
46	VALANTARVY CCPP	52.80	0.25	0.25	0.25	0.24	0.25	0.24	0.25	0.26
	Sub Total (SR)	3248.50	10.13	4.36	10.13	3.62	15.93	11.52	16.12	13.22
47	DLF ASSAM GT	24.50	0.12	0.09	0.12	0.11	0.12	0.10	0.12	0.09
	Sub Total (NER)	24.50	0.12	0.09	0.12	0.11	0.12	0.10	0.12	0.09
	Total (PVT IPP S)	5750.50	16.63	9.42	18.47	7.38	27.94	19.73	28.13	23.37
	GRAND TOTAL	15934.27	65.68	38.15	66.61	37.45	78.09	55.45	78.32	62.81

& Demand /requirement of gas is on the last day of year.

\$ Vijjeswaram CCPP is included in the captive category w.e.f. 1.2.2009

Appendix-XII
(vide Para 3 of the Report)

[xii] EXPRESSWAY PROJECTS

On 16 November, 2010 Shri S. Semmalai, M.P., addressed an Unstarred Question No. 1299 to the Minister of Road Transport and Highways. The text of the question alongwith the reply of the Minister are as given in the Annexure.

2. The reply to the question was treated as an assurance by the Committee and required to be implemented by the Ministry of Road Transport and Highways within three months from the date of the reply. The assurance is yet to be implemented. The Ministry have sought extension of time upto 16 August, 2012 to fulfill the assurance.

3. The Ministry of Road Transport and Highways vide O.M. No. H-11016/117/2010-PIC dated 23 May, 2011 have requested to drop the assurance on the following grounds:-

“That the projects under reference in the question are related to progress which is continuous process and it will take more time for their completion. Hence, fulfillment of assurance at this stage may not be possible. The status of the projects are as under:-

Sl. No.	Expressway Project	Current status
1.	Vadodara-Mumbai Expressway (length 471 km)	Feasibility Study/ DPR is in progress.
2.	Delhi-Meerut Expressway (length 66 km)	
3.	Bangalore-Chennai Expressway (length 258 km)	
4.	Kolkata-Dhanbad Expressway (length 277 km)	

4. In view of the above, the Ministry, with the approval of the Minister of State (Road Transport and Highways), have requested to drop the above assurance.

GOVERNMENT OF INDIA

MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

LOK SABHA UNSTARRED QUESTION NO. 1299

ANSWERED ON 16.11.2010

EXPRESSWAY PROJECTS

1299. SHRI S. SEMMALAI

Will the Minister of Road Transport and Highways be pleased to state:-

- (a) the total number of expressway projects approved with total length under national highways programme phase V alongwith estimated cost thereof;
- (b) whether the Government has abandoned the proposal of creating a National Expressway Authority; and
- (c) if so, the details thereof and the reasons therefor?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS
(SHRI R.P.N. SINGH)

(a): Four routes namely, Vadodara – Mumbai (Length 471 km), Delhi – Meerut (Length 66 km) Bangalore – Chennai (Length 258 km) and Kolkata – Dhanbad (Length 277 km) have been identified for developing Expressways under National Highways Development Project (NHDP) Phase-VI and their estimated cost based on Detailed Project Report are yet to be worked out.

(b): No, Sir.

(c): Does not arise.

Appendix-XIII
(vide Para 3 of the Report)

[xiii] LAUNCHING OF RADIO-FREQUENCY IDENTIFICATION SYSTEM

On 25 November, 2010 S/Shri Anjan Kumar M. Yadav and Gorakh Prasad, M.Ps., addressed an Unstarred Question No. 2645 to the Minister of Petroleum and Natural Gas. The text of the question alongwith the reply of the Minister are as given in the Annexure.

2. The reply to the question was treated as an assurance by the Committee and required to be implemented by the Ministry of Petroleum and Natural Gas within three months from the date of the reply. The assurance is yet to be implemented. The Ministry have sought extension of time upto 23 August, 2012 to fulfill the assurance.

3. The Ministry of Petroleum and Natural Gas vide O.M. No. P-19016/168/2010-MKT dated 11 May, 2012 have requested to drop the assurance on the following grounds:-

“That the Radio Frequency Identification Device (RFID) device basically helps in tracking the LPG cylinder and thereby checking misuse of domestic LPG cylinders. A pilot project of RFID was launched in April 2008 at Nashik. The project was found to be useful as far as its objectives of analyzing cylinder age, cylinder turn around, their inventory management, distributor-wise analysis, in cylinder receipt, defective cylinder analysis and distributor-wise consumption pattern analysis are concerned. At the same time, due to its high cost and services, non-availability of expertise and also of equipments like tags, readers in India. It has not been found to be possible to launch the same on country-wide basis.”

4. In view of the above, the Ministry, with the approval of the Minister of State in the Ministry of Petroleum & Natural Gas, have requested to drop the above assurance.

GOVERNMENT OF INDIA

MINISTRY OF PETROLEUM AND NATURAL GAS

LOK SABHA UNSTARRED QUESTION NO. 2645

ANSWERED ON 25.11.2010

LAUNCHING OF RADIO-FREQUENCY IDENTIFICATION SYSTEM

2645. SHRI ANJAN KUMAR M. YADAV
SHRI GORAKH PRASAD JAISWAL

Will the Minister of Petroleum and Natural Gas be pleased to state:-

- (a) whether computer chips or radio-frequency identification system has been launched for checking diversion of domestic LPG;
- (b) if so, the details thereof;
- (c) whether the cost of the chip is likely to be borne by the oil companies; and
- (d) if so, the details thereof ?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS
(SHRI JITIN PRASADA)

(a) to (d): Public Sector Oil Marketing Companies (OMCs) are considering implementation of Radio Frequency Identification Device (RFID) based LPG cylinder tracking to curb the diversion of domestic LPG cylinders for commercial use. This technology would help in eliminating diversion of domestic LPG to a great extent. The cost of the Device will be borne by the OMCs.

At present, Hindustan Petroleum Corporation Limited (HPCL) is running a pilot project in their Nasik LPG plant by putting RFID tags on the LPG cylinders.

RFID tags on LPG cylinders will help in identifying cylinders quickly and effectively but these tags alone can not prevent misuse of subsidized cooking gas in commercial use. However, use of these tags on LPG cylinders will streamline operations in the LPG bottling plant by improving quality of reporting and also eliminate human error. At present, there is no specific proposal for use of RFID tags on all the LPG cylinders being marketed by the OMCs.

Appendix-XIV
(vide Para 3 of the Report)

[xiv] PURCHASE OF ATGM

On 29 November, 2010 Dr. Kirodi Lal Meena, M.P., addressed an Unstarred Question No. 3029 to the Minister of Defence. The text of the question alongwith the reply of the Minister are as given in the Annexure.

2. The reply to the question was treated as an assurance by the Committee and required to be implemented by the Ministry of Defence within three months from the date of the reply. The assurance is yet to be implemented. The Ministry have sought extension of time upto 31 August, 2012 to fulfill the assurance.

3. The Ministry of Defence vide O.M. No. 2/94/2010/D(GS-IV) dated 8 February, 2012 have requested to drop the assurance on the following grounds:-

"That Defence Acquisition is a complex decision making process that endeavors to balance the competing requirement of expeditious procurement, development of indigenous defence industry and conformity to highest standards of transparency, probity and public accountability.

Acquisition Schemes involve formulation of qualitative requirement, acceptance of necessity (AoN), solicitation of offers, evaluation of technical offer by Technical Evaluation Committee (TEC), field evaluation, staff evaluation, negotiation by contract negotiation committee, approval of competent authority (CFA), award of contract and contract administration and post contract management. Thus to conclude a contract from its inception it has to undergo several procedural stages and there is no certainty that any procurement proposal can be concluded in a definite time frame. Further a procurement proposal can be retracted prior to technical evaluation.

In the instant case of procurement of 3rd Generation Anti-Tank Guided Missile, Transfer of Technology (ToT) issue is still under discussion with US Government and no time frame can be given in the matter.

It is, therefore, requested that considering the inherent complexities in Defence acquisition, the instant assurance may be dropped from the pending list of the assurances."

4. In view of the above, the Ministry, with the approval of the Raksha Rajya Mantri, have requested to drop the above assurance.

GOVERNMENT OF INDIA

MINISTRY OF DEFENCE

LOK SABHA UNSTARRED QUESTION NO. 3029

ANSWERED ON 29.11.2010

PURCHASE OF ATGM

3029. DR. KIRODI LAL MEENA

Will the Minister of Defence be pleased to state:-

- (a) whether the Government has purchased obsolete Anti-Tank Guided Missile (ATGM) worth several crores despite availability of third generation missiles in the world;
- (b) if so, the details thereof and reasons therefor;
- (c) whether the army required ATGM with better configuration and prices; and
- (d) if so, the details thereof?

ANSWER

MINISTER OF DEFENCE (SHRI A.K. ANTONY)

(a) to (d): No obsolete Anti-Tank Guided Missile (ATGM) has been procured. Procurement of weapons and equipment for Army is done as per the Defence Procurement Procedure, based on the operational necessity projected by the Army. Separately, case for procurement of 3rd Generation ATGM has also been progressed.

Appendix-XV
(vide Para 3 of the Report)

[xv] POWER PROJECT H. P.

On 3 December, 2010 S/Shri Khagen Das, Sushil Kumar Singh, Ramesh Rathod and Rudra Madhab Ray, M.Ps., addressed an Unstarred Question No. 3982 to the Minister of Power. The text of the question alongwith the reply of the Minister are as given in the Annexure.

2. The reply to the question was treated as an assurance by the Committee and required to be implemented by the Ministry of Power within three months from the date of the reply. The assurance is yet to be implemented. The Ministry have sought extension of time upto 31 August, 2012 to fulfill the assurance.

3. The Ministry of Power vide O.M. No. 2/34/2010-H-II dated 19 June, 2012 have requested to drop the assurance on the following grounds:-

"That the Ministry has initiated action to collect the information from the Government of Himachal Pradesh to whom the Question relates. Since the subject matter of the aforesaid question pertains entirely to the jurisdiction of the State Government and is also sub-judice, it is therefore requested that this pending assurance may kindly be dropped as per the extant guidelines."

4. In view of the above, the Ministry, with the approval of the Minister of State for Power, have requested to drop the above assurance.

GOVERNMENT OF INDIA

MINISTRY OF POWER

LOK SABHA UNSTARRED QUESTION NO. 3982

ANSWERED ON 03.12.2010

POWER PROJECT HP

3982. SHRI KHAGEN DAS
SHRI SUSHIL KUMAR SINGH
SHRI RAMESH RATHOD
SHRI RUDRA MADHAB RAY

Will the Minister of Power be pleased to state:-

(a) whether the State Government of Himachal Pradesh has awarded Netherlands based power project contract to a Corporation, in spite of stiff resistance/damning reports from the officials of various Government Departments of the State;

(b) if so, the details thereof;

(c) whether the Hon`ble High Court had cancelled the allotment and ordered forfeiting of the deposit money amounting to Rs. 280 crores for causing loss to the exchequer due to delay in implementation of the projects;

(d) if so, the action being taken by the Power Ministry to ensure that the Government does not lose its revenue by advising the Himachal Pradesh Government to re-tender the whole process;

(e) if so, the details thereof; and

(f) the action being taken or proposed to be taken by the Government in this regard?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI BHARATSINH SOLANKI)

(a) to (f) : The requisite information is being collected from the Government of Himachal Pradesh and will be laid on the Table of the House.

Appendix-XVI
(vide Para 3 of the Report)

[xvi] NATIONAL RURAL DEVELOPMENT TRAINING AUTHORITY

On 10 March, 2011 S/Shri P.C. Gaddigoudar, R. Thamaraiselvan, Asaduddin Owaisi, Adhalrao Patil Shivaji, Dushyant Singh, Anandrao Adsul, Gajanan D. Babar, K.R.G. Reddy and Rayapati Sambasiva Rao, M.Ps., addressed an Unstarred Question No. 2466 to the Minister of Rural Development. The text of the question alongwith the reply of the Minister are as given in the Annexure.

2. The reply to the question was treated as an assurance by the Committee and required to be implemented by the Ministry of Rural Development within three months from the date of the reply. The assurance is yet to be implemented. The Ministry have sought extension of time upto 9 September, 2012 to fulfill the assurance.

3. The Ministry of Rural Development vide O.M. No. H-11016/01/2011-Trg. dated 17 July, 2012 have requested to drop the assurance on the following grounds:-

“That the subject matter of the Question has national level implication and accordingly comments from large number of stakeholders across the country are required to be obtained for fulfilling the assurance. Since the comments have not been forthcoming from some of the stakeholders inspite of reminders, it has not been found feasible to fulfill the assurance within the prescribed time limit.

In the meantime the draft National Rural Development Training Authority Bill was discussed in a meeting taken by Secretary, Department of Rural Development on 29.5.2012 when other senior officers were present. After in-depth discussion of the background and the provisions of the Bill, following decisions were taken:-

- (i) The proposed Bill is not required as the issues can be handled by formulation of guidelines.
- (ii) Memorandum of Understanding with NIRD can be formulated which should cover TNA, training capacity requirements, design and conduct of training, faculty development etc. and strengthen training capacity.
- (iii) The Department should also enter into an MoU with SIRDs/ETCs.

This Department is already in the process of developing MoU to be executed with NIRD and separately with SIRDs/ETCs which would capture the requirements as indicated above. A draft MoU has already been received from NIRD which is under examination."

4. In view of the above, the Ministry, with the approval of the Minister of Rural Development, have requested to drop the above assurance.

GOVERNMENT OF INDIA

MINISTRY OF RURAL DEVELOPMENT

LOK SABHA UNSTARRED QUESTION NO. 2466

ANSWERED ON 10.03.2011

NATIONAL RURAL DEVELOPMENT TRAINING AUTHORITY

2466. SHRI P.C. GADDIGOUDAR
SHRI R. THAMARASELVAN
SHRI ASADUDDIN OWAISI
SHRI ADHALRAO PATIL SHIVAJI
SHRI DUSHYANT SINGH
SHRI ANANDRAO ADSUL
SHRI GAJANAN D. BABAR
SHRI K.R.G. REDDY
SHRI RAYAPATI SAMBASIVA RAO

Will the Minister of Rural Development be pleased to state:-

(a) whether the Union Government proposes, to set up National Rural Development Training Authority to evolve a new educational and training methodology for rural development and improving the livelihoods of the rural folk;

(b) if so, the details thereof;

(c) the responsibilities proposed to be assigned to the proposed authority to ensure the rural development and improve rural livelihoods; and

(d) the time by which a final decision is likely to be taken in this regard?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT
(SHRI PRADEEP JAIN `ADITYA`)

(a): Yes, Sir.

(b) to (d): The details are being finalized in consultation with stakeholders and the final decision will be taken on completion of the consultation process.

Appendix-XVII
(vide Para 3 of the Report)

[xvii] WASTELAND DEVELOPMENT PROGRAMME

On 11 August, 2011 S/Shri Jeetendra Singh Bundela and Sanjay Brijkishor Lal Nirupam, M.Ps. addressed a Starred Question No. 164 to the Minister of Rural Development. The text of the question along with the reply of the Minister is given in the Annexure-II.

2. During the discussion Shri Jitender Singh Bundela, M.P., raised the following Supplementary to Starred Question No. 164 dated 11 August, 2011 to the Minister of Rural Development:-

"Madam Speaker, my question has not been replied to by the Honourable Minister. I wanted to know whether all the blocks of the districts which you have chosen will be included therein. Will you include all the districts of Madhya Pradesh in it?"

3. In reply, the Minister of Rural Development (Shri Jairam Ramesh) stated as follows:-

"Madam Speaker, the Hon'ble Member has asked a question on the Integrated Wasteland Development Programme.So, I wish to assure the Hon'ble Member that under the Integrated Watershed Development Programme, his concerns on deserts and drought-prone areas, particularly in Madhya Pradesh and Rajasthan, will be taken into account."

4. The above reply was treated as an assurance by the Committee and required to be implemented by the Ministry of Rural Development within three months from the date of the reply but the assurance is yet to be implemented. The Ministry has not sought any extension of time to fulfill the assurance.

5. The Ministry of Rural Development (Department of Land Resources) vide O.M. No. H-11012/1/2010-PPC dated 8 February, 2012 have requested to drop the assurance on the following grounds:-

“That so far, projects covering a total area of 12.19 lakh ha.(49 Districts) in Madhya Pradesh and 34.84 lakh ha.(32 Districts) in Rajasthan have been sanctioned under Integrated Watershed Management Programme (IWMP). This includes 4.04 lakh h. falling in Drought Prone Areas Programme (DPAP) Blocks of Madhya Pradesh (No Desert Development Programme (DDP) Block is identified in Madhya Pradesh) and 26.35 lakh ha. in DPAP/DDP Blocks of Rajasthan (copy enclosed as Annexure-I.A and Annexure-I.B). Hence the concerns on the deserts and drought prone areas, particularly in Madhya Pradesh and Rajasthan, are duly being taken into account in the modified scheme of IWMP.”

6. In view of the above, the Ministry, with the approval of the Minister of Rural Development, have requested to drop the above assurance.

Annexure-I.A**Districtwise list of IWMP projects sanctioned in DPAP/ DDP Blocks in Rajasthan**

District	No. of projects sanctioned in DPAP blocks	Area of sanctioned projects (ha) in DPAP	District	No. of projects sanctioned in DDP	Area of sanctioned projects (ha) in
Ajmer	7	51243	Ajmer	6	35601
Banswara	4	23548	Barmer	59	411975
Baran	3	23394	Bikaner	40	310651
Bharatpur			Churu	34	194633
Dungarpur	7	37277	Hanumangarh (Gangwana)	3	15861
Jhalawar	5	52999	Jaipur	6	31740
Karouli	2	13726	Jaisalmer	47	324500
Kota	4	22970	Jalore	19	127436
Swai Madhopur	3	15844	Jhunjhunu	14	75362
Tonk	4	20473	Jodhpur	60	332038
Udaipur	3	20576	Nagaur	35	225518
			Pali	27	145532
			Rajsamand	1	4924
			Sikar	19	112459
			Sirohi		
			Udaipur	1	5239
Total	42	282050		371	2353469

Annexure-I.B**Districtwise list of IWMP projects sanctioned in DPAP Blocks in Madhya Pradesh**

S.No.	District	No. of projects sanctioned in DPAP blocks	Area of sanctioned projects (ha) in DPAP Blocks
1	Alirajpur	4	20504
2	Anuppur	4	20000
3	Ashoknagar	4	18484
4	Badwani	3	17416
5	Betul	5	26161
6	Bhind	Nil	Nil
7	Chindwada	6	36178
8	Damoh	6	30740
9	Dewas	1	5695
10	Dhar	3	16284
11	Guna	2	10422
12	Jabalpur	4	25725
13	Jhabua	4	20002
14	Khandwa	4	22650
15	Khargone	3	21000
16	Panna	3	16000
17	Raisen	1	4626
18	Rajgarh	3	17000
19	Ratlam	1	9154
20	Rewa	Nil	Nil
21	Seoni	1	9998
22	Shahdol	1	5000
23	Shahjapur	1	5790
24	Shivpuri	1	5000
25	Sidhi	Nil	Nil
26	Singrauli	4	20000
27	Umaria	3	20100
	Total	72	403929

GOVERNMENT OF INDIA
MINISTRY OF RURAL DEVELOPMENT
LOK SABHA STARRED QUESTION NO. 164
ANSWERED ON 11.08.2011
WASTELAND DEVELOPMENT PROGRAMME

*164. SHRI JEETENDRA SINGH BUNDELA
SHRI SANJAY BRUKISHOR LAL NIRUPAM

Will the Minister of Rural Development be pleased to state:-

(a) the targets fixed and achievements made under the Integrated Wasteland Development Programme (IWDP) during the last two years and the current year and State/ UT-wise;

(b) the slippage, if any, in realising the targets, alongwith the reasons therefor;

(c) the names of the agencies entrusted with the implementation of the programme, State/ UT-wise;

(d) the total wasteland and degraded land developed under the programme in each State/UT during each of the last three years indicating the employment generated thereby; and

(e) the funds sanctioned, allocated and utilised by each State/UT during the above period?

ANSWER

MINISTER OF RURAL DEVELOPMENT (SHRI JAIRAM RAMESH)

(a) to (e): A statement is laid on the Table of the House.

Statement referred to in reply to part (a) to (e) of the Lok Sabha Starred Question No. 164 due for reply on 11.08.2011

(a) The Integrated Wastelands Development Programme (IWDP) is an area development programme under which projects were sanctioned on watershed basis since 1995-96 till the year 2006-07. The programme being demand driven, no Statewise targets were fixed. The State/ UT-wise achievements in terms of funds released under the programme during the last two years and current year is at Annexure-I.

(b) In view of (a) above, question does not arise.

(c) The Statewise agencies entrusted with the implementation of the programme are at Annexure-II.

(d) As per the information furnished by the States, the Statewise details of total wasteland and degraded land developed under the programme during each of the last three years indicating the employment generated thereby are at Annexure-III.

(e) As per the information furnished by the States, the Statewise details of funds released and utilised during the last three years under the programme are at Annexure-IV.

**Annexure referred to in reply to part (a) of Lok Sabha Starred Question No. 164
due for reply on 11.08.2011**

Annexure-I

Statewise achievements in terms of funds released under Integrated Wastelands Development Programme (IWDP) during the last two years and current year (* as on 31.07.11)

(Rs. in crores)

Sl. No.	Name of the State	Funds released		
		2009-10	2010-11	2011-12*
1	Andhra Pradesh	34.35	12.20	0.94
2	Bihar	5.71		
3	Chhattisgarh	13.82	8.42	0.26
4	Goa			
5	Gujarat	23.69	15.74	
6	Haryana	3.84	5.58	
7	Himachal Pradesh	13.52	16.95	3.83
8	Jammu & Kashmir	11.21	2.28	
9	Jharkhand	3.07	1.30	
10	Karnataka	35.34	17.42	2.06
11	Kerala	3.20	6.98	
12	Maharashtra	37.56	38.27	1.24
13	Madhya Pradesh	28.90	12.40	1.17
14	Orissa	27.45	25.29	11.06
15	Punjab	2.90	2.09	1.26
16	Rajasthan	22.53	7.92	1.12
17	Tamil Nadu	11.22	13.61	0.27
18	Uttar Pradesh	46.38	8.45	1.59
19	Uttarakhand	7.60	15.64	2.33
20	West Bengal	5.46	3.52	
North Eastern States				
21	Arunachal Pradesh	26.68	26.80	1.41
22	Assam	21.52	13.36	4.05
23	Manipur	10.97	15.43	2.21
24	Meghalaya	15.95	25.80	1.06
25	Mizoram	36.70	28.01	1.32
26	Nagaland	7.50	0.44	
27	Sikkim	8.45	1.84	0.86
28	Tripura	0.39		
	Total	465.91	325.74	38.04

Note: The programme is not operational in Union Territories.

**Annexure referred to in reply to part (c) of Lok Sabha Starred Question No. 164
due for reply on 11.08.2011**

Annexure-II

State-wise agencies entrusted with the implementation of Integrated Wastelands Development Programme (IWDP)

S. No.	State	Nodal Department
1	Andhra Pradesh	Department of Rural Development
2	Bihar	Department of Rural Development
3	Chhattisgarh	Department of Panchayat & Rural Development
4	Goa	Department of Rural Development
5	Gujarat	Department of Rural Development
6	Haryana	Department of Rural Development
7	Himachal Pradesh	Department of Rural Development
8	Jammu and Kashmir	Department of Rural Development
9	Jharkhand	Department of Rural Development
10	Karnataka	Watershed Development Department
11	Kerala	Department of Local Self Government
12	Madhya Pradesh	Department of Panchayat & Rural Development
13	Maharashtra	Rural Development Department
14	Orissa	Department of Agriculture
15	Punjab	Department of Rural Development
16	Rajasthan	Department of Rural Development
17	Tamil Nadu	Department of Agriculture
18	Uttar Pradesh	Department of Land Development & Water Resources
19	Uttarakhand	Department of Rural Development
20	West Bengal	Department of Panchayat & Rural Development
North Eastern States		
21	Arunachal Pradesh	Department of Rural Development
22	Assam	Department of Rural Development
23	Manipur	Department of Rural Development
24	Meghalaya	Department of Soil Conservation
25	Mizoram	Department of Rural Development
26	Nagaland	Department of Land Resources Development
27	Sikkim	Department of Forest, Environment & Wild Life Management
28	Tripura	Department of Agriculture

Note: The programme is not operational in Union Territories

**Annexure referred to in reply to part (d) of Lok Sabha Starred Question No. 164
due for reply on 11.08.2011**

Annexure-III

Statewise details of total wasteland and degraded land developed under Integrated Wastelands Development Programme (IWDP) during each of the last three years indicating the employment generated

Sl. No.	Name of the State	Wasteland and degraded land developed (lakh ha)			Employment generated (mandays) in lakh		
		2008-09	2009-10	2010-11	2008-09	2009-10	2010-11
1	Andhra Pradesh	6.43	4.71	7.24	27.78	23.22	22.54
2	Bihar	0.90	0.94	0.88	8.06	14.77	13.86
3	Chhattisgarh	0.40	0.34	0.18	30.26	19.75	10.41
4	Goa	NR	NR	NR	0.03	NR	NR
5	Gujarat	0.54	0.71	0.53	8.25	10.25	7.13
6	Haryana	0.06	0.04	0.02	1.06	0.49	0.17
7	Himachal Pradesh	0.43	0.39	0.37	9.15	9.59	8.94
8	Jammu & Kashmir	NR	NR	NR	2.78	4.71	NR
9	Jharkhand	0.12	0.14	0.13	2.51	2.03	1.81
10	Karnataka	0.60	0.51	0.48	28.41	24.54	18.28
11	Kerala	0.09	0.05	0.08	3.10	1.93	2.80
12	Maharashtra	0.17	0.75	0.60	23.87	52.35	42.57
13	Madhya Pradesh	1.09	0.65	0.36	63.37	40.03	NR
14	Orissa	0.35	0.52	0.48	11.05	14.76	12.94
15	Punjab	0.06	0.04	0.03	0.08	0.06	0.04
16	Rajasthan	0.84	0.55	0.26	50.21	23.81	8.13
17	Tamil Nadu	0.15	0.04	0.07	25.67	14.92	9.20
18	Uttar Pradesh	1.25	0.85	0.27	66.77	44.55	11.13
19	Uttarakhand	0.32	0.33	0.25	16.20	14.23	8.59
20	West Bengal	0.07	0.07	0.12	5.63	5.81	3.54
North Eastern States							
21	Arunachal Pradesh	0.22	0.24	0.23	5.91	9.22	13.37
22	Assam	NR	NR	NR	0.19	0.21	0.27
23	Manipur	0.19	0.24	0.13	27.63	34.21	17.44
24	Meghalaya	0.18	0.35	0.49	25.03	69.26	112.45
25	Mizoram	0.01	0.004	0.002	36.66	36.14	35.57
26	Nagaland	0.40	0.15	0.01	18.00	7.00	0.72
27	Sikkim	0.03	0.02	0.07	0.90	0.55	1.86
28	Tripura	0.01	0	0.004	0.56	-	0.16
	Total	14.91	12.634	13.286	499.12	478.39	363.92

Note: The programme is not operational in Union Territories

NR - Not reported

Annexure referred to in reply to part (e) of Lok Sabha Starred Question No. 164

due for reply on 11.08.2011

Annexure-IV

Statewise details of funds released and utilised during the last three years under Integrated Wastelands Development Programme (IWDP)

(Rs. in crore)

Sl. No.	Name of the State	Funds released			Funds utilised		
		2008-09	2009-10	2010-11	2008-09	2009-10	2010-11
1	Andhra Pradesh	44.43	34.35	12.20	32.64	36.04	33.44
2	Bihar	7.32	5.71	0	6.73	6.74	4.26
3	Chhattisgarh	30.44	13.82	8.42	25.71	19.45	12.25
4	Goa	0	0	0	NR	NR	NR
5	Gujarat	31.86	23.69	15.74	27.05	35.68	26.73
6	Haryana	4.28	3.84	5.58	4.98	3.46	2.75
7	Himachal Pradesh	23.48	13.52	16.95	24.71	22.93	18.79
8	Jammu & Kashmir	4.55	11.21	2.28	NR	11.60	NR
9	Jharkhand	8.41	3.07	1.30	7.58	7.18	3.25
10	Karnataka	46.02	35.34	17.42	31.91	36.66	30.18
11	Kerala	11.46	3.20	6.98	6.20	3.76	5.60
12	Maharashtra	28.76	37.56	38.27	24.95	45.52	34.95
13	Madhya Pradesh	60.44	28.90	12.40	65.47	39.12	22.19
14	Orissa	33.54	27.45	25.29	20.74	31.28	28.64
15	Punjab	3.60	2.90	2.09	2.93	2.09	1.65
16	Rajasthan	45.26	22.53	7.92	52.36	34.02	15.67
17	Tamil Nadu	34.60	11.22	13.61	32.70	16.55	13.93
18	Uttar Pradesh	70.58	46.38	8.45	78.74	50.36	17.42
19	Uttarakhand	24.64	7.60	15.64	18.33	19.06	16.03
20	West Bengal	7.14	5.46	3.52	5.03	6.65	8.28
North Eastern States							
21	Arunachal Pradesh	32.27	26.68	26.80	12.90	14.26	13.85
22	Assam	38.93	21.52	13.36	0.72	0.65	0.55
23	Manipur	11.18	10.97	15.43	11.13	14.69	7.75
24	Meghalaya	9.42	15.95	25.80	11.65	17.31	24.06
25	Mizoram	26.50	36.70	28.01	29.65	38.98	19.02
26	Nagaland	27.53	7.50	0.44	25.20	9.98	0.99
27	Sikkim	2.60	8.45	1.84	2.33	1.44	4.84
28	Tripura	1.58	0.39		1.03	-	0.28
Total		670.82	465.91	325.74	563.37	525.46	367.35

Note: The programme is not operational in Union Territories

NR-Not reported

Appendix-XVIII
(vide Para 3 of the Report)

[xviii] C&AG REPORT ON CWG

On 6 September, 2011 S/Shri Neeraj Shekhar, Yashvir Singh, Dr. Prasanna Kumar Patasani, Vijay Bahadur Singh, Rudra Madhab Ray and Shrimati Jaya Prada, M.Ps., addressed an Unstarred Question No. 5513 to the Minister of Youth Affairs and Sports. The text of the question alongwith the reply of the Minister are as given in the Annexure.

2. The reply to the question was treated as an assurance by the Committee and required to be implemented by the Ministry of Youth Affairs and Sports within three months from the date of the reply. The assurance is yet to be implemented. The Ministry have sought extension of time upto 05 June, 2012 to fulfill the assurance.

3. The Ministry of Youth Affairs and Sports vide O.M. No. 11016-34/2011-CWG dated 11 July, 2012 have requested to drop the assurance on the following grounds:-

"That the CAG's Audit Report No. 6 (2011-12) on XIXth Commonwealth Games 2010 is under consideration of the Public Accounts Committee (PAC) of the Parliament. It is, therefore, requested that the assurance in question may kindly be dropped. This Ministry will take appropriate action on the Report of the PAC in due course of time as and when the same is received."

4. In view of the above, the Ministry, with the approval of the Minister of State for Youth Affairs and Sports, have requested to drop the above assurance.

GOVERNMENT OF INDIA

MINISTRY OF YOUTH AFFAIRS AND SPORTS

LOK SABHA UNSTARRED QUESTION NO. 5513

ANSWERED ON 06.09.2011

C&AG REPORT ON CWG

5513. SHRI NEERAJ SHEKHAR
SHRI YASHVIR SINGH
DR. PRASANNA KUMAR PATASANI
SHRIMATI JAYA PRADA
SHRI VIJAY BAHADUR SINGH
SHRI RUDRA MADHAB RAY

Will the Minister of Youth Affairs & Sports be pleased to state:-

- (a) whether the Comptroller and Auditor General of India (C&AG) has submitted its report on Commonwealth Games (CWG), 2010 to the Government;
- (b) If so, the details thereof; and
- (c) the reaction of the Government thereto?

ANSWER

THE MINISTER OF STATE (INDEPENDENT CHARGE) FOR YOUTH AFFAIRS & SPORTS
(SHRI AJAY MAKEN)

- (a) Yes, Madam. The report has been presented to the Parliament on 5.8.2011.
- (b) & (c) : The report will be examined and action taken in due course as per laid down procedure.

MINUTES

FIFTH SITTING

Minutes of the sitting of the Committee on Government Assurances (2012-2013) held on 14 January, 2013 in Committee Room 'E', Parliament House Annexe, New Delhi.

The Committee sat from 1500 hours to 1630 hours on Monday, 14 January, 2013.

PRESENT

CHAIRPERSON

Shrimati Maneka Gandhi

Members

2. Shri Rajendra Agrawal
3. Dr. Rattan Singh Ajnala
4. Shri Jayant Chaudhary
5. Shri Gurudas Das Gupta
6. Sardar Sukhdev Singh Libra

Secretariat

1. Shri P. Sreedharan - Additional Secretary
2. Shri U.B.S. Negi - Director
3. Smt. Veena Kumari - Additional Director

At the outset, the Chairperson welcomed the Members to the sitting of the Committee. Thereafter, the Committee took up for consideration Memoranda No. 2 to 41 containing requests received from various Ministries/Departments for dropping of the pending assurances. The Committee authorized the Chairperson to take appropriate decision on the requests. The details of assurances dropped are given in Annexure-I and those not dropped are given in Annexure-II.

2. Thereafter, the representatives of the Ministry of Mines were called in.

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3. A verbatim record of the proceedings has been kept.

The Committee then adjourned.

Annexure-I

Details of Assurances Dropped by the Committee on Government Assurances at their sitting held on 14.01.2013.

Sl. No.	Memo No.	Question No. /Discussion & Date	Ministry/ Department	Brief Subject
1	2	3	4	5
1.	6	(i) USQ No. 2978 dated 13.12.2005 (ii) USQ No. 4901 dated 23.5.2006 (iii) USQ No. 3859 dated 19.12.2006 (iv) SQ No. 86 dated 04.3.2008 (Supplementary by Shri Iqbal Ahmed Saradgi, (M.P.) (v) USQ No. 119 dated 17.2.2009	Human Resource Development	Tele Education Distance Education Council, IGNOU On-line Education for Students Statutory Body for Higher Education Standard of Distance Education
2.	8	(i) USQ No. 4355 dated 7.5.2007 (ii) USQ No. 597 dated 24.11.2011	Water Resources	Restructuring of Brahmaputra Board Restructuring of Brahmaputra Board
3.	9	(i) USQ No. 1165 dated 30.11.2005 (ii) USQ No. 5514 dated 16.5.2007 (iii) USQ No. 5645 dated 07.9.2011	Personnel, Public Grievances and Pensions	Amendment of Prevention of Corruption Act, 1988 Prevention of Corruption Act Amendment in Anti- Corruption Act, 1988
4.	12	USQ No. 3268 dated 15.4.2008	Home Affairs	Rehabilitation of Victims of Gujarat Riots

5.	13	Point raised by Shri Kharabela Swain, M.P. on 23.10.2008	Shipping	National Waterway (Talcher-Dhamra stretch of rivers, Geonkhali-Charbatia stretch of East Coast Canal, Charbatia-Dhamra stretch of Matai river and Mahanadi Delta Rivers) Bill
6.	15	USQ No. 2384 dated 15.12.2008	Defence	Development of Indigenous IJT
7.	16	USQ No. 635 dated 8.7.2009	Water Resources	Renuka Dam Project
8.	18	SQ No. 10 dated 19.11.2009	Civil Aviation	Aviation Infrastructure
9.	22	USQ No. 5368 dated 28.4.2010	Culture	National Register of Martyrs
10.	24	(i) USQ No. 2060 dated 5.8.2010 (ii) USQ No. 4306 dated 19.8.2010	Petroleum and Natural Gas	National Gas Highway Development Authority Setting up of National Gas Highway
11.	25	USQ No. 5160 dated 27.8.2010	Power	Shortage of Gas
12.	26	USQ No. 1299 dated 16.11.2010	Road Transport & Highways	Expressway Projects
13.	27	USQ No. 2645 dated 25.11.2010	Petroleum and Natural Gas	Launching of Radio- Frequency Identification System
14.	28	USQ No. 3029 dated 29.11.2010	Defence	Purchase of ATGM
15.	29	USQ No. 3982 dated 3.12.2010	Power	Power Project H.P.
16.	31	USQ No. 2466 dated 10.3.2011	Rural Development	National Rural Development Training Authority
17.	37	SQ No. 164 dated 11.8.2011 (Supplementary by Shri Jitender Singh Bundela, M.P.)	Rural Development	Wasteland Development Programme
18.	41	USQ No. 5513 dated 6.9.2011	Youth Affairs and Sports	C&AG Report on CWG

Annexure-II

Statement showing Assurances not dropped by the Committee on Government Assurances at their sitting held on 14.01.2013.

Sl. No.	Memo No.	Question No. / Discussion & Date	Ministry/ Department	Brief Subject	Observations of the Committee
1	2	3	4	5	6
1.	2	(i) USQ No. 679 dated 18.7.2002 (ii) USQ No. 1332 dated 15.7.2004 (iii) USQ No. 1734 dated 04.8.2005 (iv) SQ No. 258 dated 10.8.2006 (v) USQ No. 302 dated 20.10.2008	Defence	Unified Command of Armed Forces Appointment of Chief of Defence Staff Institution of CDS Appointment of Chief of Defence Staff Chief of Defence Staff	The Committee noted that the issue of institution of Chief of Defence Staff (CDS) on the recommendation of a Group of Ministers is of National importance and a view on CDS is to be taken after obtaining the views of the major political parties. The process of consultation was started way back in March 2006 but the issue is yet to be resolved. The Committee, therefore, desired that the matter be pursued vigorously and brought to its logical conclusion at the earliest.
2.	3	USQ No. 4130 dated 16.12.2002	Civil Aviation	Strategy for Traffic Development	The Committee noted that the Ministry of Civil Aviation, in pursuance of 20th Report of Committee on Government Assurances, Lok Sabha again approached the concerned Ministries/Departments/Andaman

					<p>Nicobar Administration, but could not gather the requisite information to implement the long pending assurance. The Committee were not convinced with the reasons advanced by the Ministry. The very fact that the assurance is pending for the last 10 years only goes to show their lack of concerted and coordinated efforts with all concerned. The Committee, therefore, desired that the matter be pursued vigorously and in right earnest by all concerned and the assurance be implemented without further delay.</p>
3.	4	USQ No. 3379 dated 05.2.2004	Railways	Examination of Gangmen	<p>The Committee noted that the issue of alleged leakage of question paper of written examination for Group 'D' (Gangmen) which was to be conducted by Railway Recruitment Board, Patna on 04.01.2004 could not be entrusted to CBI for investigation and report due to lack of certain legal formalities by the State Government of Bihar. The Committee regret to note this and therefore, desire that the matter be taken up with the State Government of Bihar at the highest level and assurance be implemented without further loss of time.</p>

4.	5	USQ No. 4904 dated 27.4.2005	Health and Family Welfare	Formation of Health Sciences Education Act	<p>The Committee noted that the Ministry of Health and Family Welfare had drafted a Bill to regulate fee and admissions in private medical colleges and sought comments from stake holders. Further, the comments of most of the States were still awaited. The Committee also noted that a proposal to set up an overarching regulatory body for health viz. National Commission for Human Resources for Health (NCHRH) which covers almost all aspects of health education was mooted by the Government and the Bill in this regard had been referred to the Department related Parliamentary Standing Committee on Ministry of Health & Family Welfare. The Committee, therefore, desired that the matter be expedited and the bill to regulate fee and admissions in private medical colleges be given a concrete shape.</p>
5.	7	USQ No. 4471 dated 19.5.2006	Law and Justice	Pending Commercial Cases	<p>The Committee were not convinced with the contention of the Ministry that the term "High Value Commercial Cases" is not yet legally defined. The Committee desired that a detailed note on the subject of the assurance be furnished in the first instance for their consideration.</p>

6.	10	USQ No. 2714 dated 05.12.2007	Planning Commission	Scraping State Level Common Entrance Tests	The Committee noted that a Coordination Committee has been set up under the Chairmanship of Spl. DG (ME), Dte. G.H.S. to examine the issues relating to admission process including conducting National Eligibility and Entrance Test- Undergraduate (NEET-UG) in regional languages. The Committee would like the Coordination Committee to give its report on the issue at the earliest and the assurance be implemented forthwith.
7.	11	USQ No. 1769 dated 12.3.2008	Planning Commission	Monitoring for Quality Education	The Committee noted that National Knowledge Commission recommended for creation of a 'National Evaluation Body' to monitor the quality of both Government and private schools, using a results-based monitoring framework based on a short list of monitorable criteria that include both process and outcome indicators. The Committee, therefore, desired that the needful be done expeditiously and the pending assurance be fulfilled.
8.	14	USQ No. 1262 dated 27.10.2008	Consumer Affairs, Food and Public Distribution	Recommendations of Wadhwa Committee	The Committee noted that the reports of Central Vigilance Commission Committee (CVC) in respect of 22 States/UTs and also a report on computerization of TPDS have been obtained from the CVC/ CVC website

					and forwarded to the respective State Governments for comments and sending action taken reports. Further the CVC reports on functioning of TPDS for the remaining States/UTs are awaited. The Committee, therefore, desired that the matter be taken up with the CVC for expediting the finalization of pending reports on the subject for the remaining States/Union Territories.
9.	17	USQ No. 998 dated 10.7.2009	Power	Environmental Impact of UMPPs	The Committee noted that the assurance is pending for want of Environmental Clearance of the three Ultra Mega Power Projects namely Chhattisgarh, Orissa and Cheyyur in Tamil Nadu from the Ministry of Environment and Forests. The Committee were of the view that the Ministry of Environment and Forests be requested to give utmost priority to the issue and the Environmental Clearance be obtained and the pending assurance be implemented.
10.	19	USQ No. 3847 dated 14.12.2009	Defence	LCA Tejas	The Committee noted that co-development and co-production of Kaveri engine (90KN thrust) with higher thrust class engine in the range of 110-120 KN for Tejas MK-I with SNECMA, France is being reviewed. The

					Committee desired that the proposal be expedited for early induction of Tejas MK-I in Indian Air Force.
11.	20	(i) USQ No. 4577 dated 17.12.2009 (ii) USQ No. 6692 dated 06.5.2010	Law and Justice	Judicial Panels Setting up of Judicial Panels	The Committee desired that the information assured may be collected at the earliest and laid on the Table of the House.
12.	21	(i) SQ No. 135 dated 5.3.2010 (ii) USQ No. 4108 dated 26.8.2011	Power	Power Generation Equipment Policy on Ultra Mega Power Projects	The Committee noted that a draft report circulated by the Planning Commission on the subject on 09.2.2012 has recommended that the proposal for imposition of Phased Domestic Manufacturing Programme, conditions in UMPPs may be set aside. In these circumstances, the Ministry may furnish the status report for consideration of the Committee.
13.	23	(i) USQ No. 308 dated 27.7.2010 (ii) USQ No. 1063 dated 1.3.2011 (iii) SQ No. 104 dated 29.11.2011	Youth Affairs and Sports	Report on IPL Scam Inquiry on IPL Accountability in Sports Bodies	The Committee observed that the matter is being investigated by Board of Control for Cricket in India (BCCI), Ministry Finance (Department of Revenue) and Competition Commission of India (CCI). The Committee desired that the efforts should be made to complete the investigation within a definite time frame and the pending assurance be fulfilled at the earliest.

14.	30	(i) SQ No. 476 dated 13.12.2010 (ii) SQ No. 116 dated 8.8.2011	Defence	Defence Deals Cases against Defence Companies	The Committee noted that the charge sheet against Shri Sudipto Ghosh, ex-DGOF & Chairman, OFB has been filed by CBI in the CBI court at Kolkatta. Disciplinary proceedings have also been initiated against Shri Ghosh but he has challenged the charge memo in CAT, Kolkatta. The Committee would like the CBI to pursue the matter for early decision in the matter.
15.	32	(i) USQ No. 4669 dated 25.8.2010 (ii) USQ No. 3085 dated 15.03.2011 (iii) USQ No. 4562 dated 30.8.2011	Youth Affairs and Sports	Irregularities in Commonwealth Games Projects Irregularities in CWG Expenditure on Office bearers of OC-CWG	The Committee noted that that investigation on scam/irregularities in Commonwealth Games (CWG) scam cases are under investigation of various agencies viz. Central Bureau of Investigation (CBI), Directorate of Enforcement and Central Vigilance Commission (CVC) and CBI has lodged FIRs in many cases and most of them are pending in the Court of Law and they may take considerable time. Further the High Level Committee (Shunglu Committee) constituted by the Government to investigate the alleged irregularities in CWG-2010 has submitted a total of six Reports which are under examination by Group of Ministers (GoM) appointed for the purpose. However, no agency so far has reached finality of its investigations. The Committee desired that the

					investigation by various agencies in the matter be expedited and the Ministry should pursue the matter to its logical conclusion. The Committee be apprised accordingly.
16.	33	USQ No. 69 dated 01.8.2011	Defence	Museum on Decommissioned Vikrant	The Committee noted with concern that the Government of India has already incurred Rs. 17 crore on repairs of the decommissioned Ship. However, modalities for the further assistance of all kinds including financial assistance will be considered after detailed project report for development is worked out by the State Government. The Committee accordingly desired that the matter be taken up with the State Government of Maharashtra and the pending assurance be implemented at the earliest.
17.	34	USQ No. 229 dated 01.8.2011	Defence	Indigenous Aircraft Carrier	The Committee noted that the aircraft carrier INS Vikramaditya was to be delivered to the Indian side by the Russian side in December, 2012. Further, the first launch of Air Defence Ship is expected in 2013 and the delivery is presently envisaged in 2018. The Committee would like to know the present status of the procurement of INS Vikramaditya and Air Defence Ship.

18.	35	USQ No. 83 dated 01.8.2011	Defence	Perspective Plan on Defence Acquisition	The Committee noted that the issue has been under discussion at the level of Hon'ble Ministers of Finance, Defence, Home and Commerce and Industry and two meetings were held on 22.12.2010 and 03.05.2011 but no decision has been taken in the matter. The Committee were of the view that involvement of multiple Ministries cannot be a ground for dropping an assurance. The Committee expected that a concerted and coordinated efforts be made by all the Ministries involved in the matter and the status report be furnished to the Committee.
19.	36	USQ No. 498 dated 03.8.2011	Planning Commission	Unique Identification Number	The Committee noted that the mandate of Unique Identification Development Authority of India (UIDAI) is to issue Unique Identification Number (Aadhaar) to all the residents of India. The present target for UIDAI is to cover 600 million residents by March, 2014. The Committee desired to know the steps taken by the UIDAI to achieve the said target in the first instance.
20.	38	SQ No. 164 dated 11.8.2011 (Supplementary by Shri	Rural Development	Wasteland Development Programme	The Committee note that in reply to the supplementary question it was assured that the suggestions of the Hon'ble Member to constitute Bhoomi Sena on behalf of the Union Government under

		Hukumdev Narayan Yadav, M.P.			<p>the Usar land or Sodic land reclamation programme would be considered. However, now the Ministry want to delete the assurance on the ground that the objectives of the Bhoomi Sena, proposed by the Hon'ble Member is similar to the works executed by the Watershed Committee, the dedicated agency at village level for implementation of Integrated Watershed Management Programme (IWMP). The Committee were not convinced with the reasonings adduced by the Ministry for dropping of assurance. The Committee would like specific action by the Ministry on the suggestions of the Hon'ble Member.</p>
21.	39	USQ No. 2457 dated 16.8.2011	Consumer Affairs, Food and Public Distribution	Corruption in FCI	<p>The Committee outrightly rejected contention of the Ministry that since complete status/action taken was furnished while furnishing reply to the Question, the matter may not be treated as an assurance. The Committee were of the view that it is their prerogative to treat a particular reply as an assurance or not. The Committee desired to know the present status of the CBI investigation in respect of Bihar (2010-11) as stated in part (c) of the reply to USQ 2457 dated 16.8.2011.</p>

22.	40	USQ No. 5093 dated 5.9.2011	Road Transport & Highways	Underpass at Kherki Dhaula Chowk on NH-8	The Committee noted that State Government of Haryana has agreed in-principle and supported the revised proposal and accordingly a revised proposal will be submitted by the Ministry for in-principle approval of the Minister. The Committee would like that all steps be taken to expedite the matter and the fulfillment of the assurance.
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MINUTES

FIFTH SITTING

Minutes of the sitting of the Committee on Government Assurances (2012-2013) held on 14 January, 2013 in Committee Room 'E', Parliament House Annexe, New Delhi.

The Committee sat from 1500 hours to 1630 hours on Monday, 14 January, 2013.

PRESENT

CHAIRPERSON

Shrimati Maneka Gandhi

Members

2. Shri Rajendra Agrawal
3. Dr. Rattan Singh Ajnala
4. Shri Jayant Chaudhary
5. Shri Gurudas Das Gupta
6. Sardar Sukhdev Singh Libra

Secretariat

1. Shri P. Sreedharan - Additional Secretary
2. Shri U.B.S. Negi - Director
3. Smt. Veena Kumari - Additional Director

At the outset, the Chairperson welcomed the Members to the sitting of the Committee. Thereafter, the Committee took up for consideration Memoranda No. 2 to 41 containing requests received from various Ministries/Departments for dropping of the pending assurances. The Committee authorized the Chairperson to take appropriate decision on the requests. The details of assurances dropped are given in Annexure-I and those not dropped are given in Annexure-II*.

2. Thereafter, the representatives of the Ministry of Mines were called in.

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3. A verbatim record of the proceedings has been kept.

The Committee then adjourned.

* Not enclosed